

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.17/81 SCHEDULED
ON 24.02.2015.

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The Meeting No. 17/81 of Norms Committee-II for the year 2014-15 scheduled to be held on 24.02.2015 was actually held on 10.03.2015 under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri S.K. Jain, D.O.	DIPP
2	Shri S.K. Bhatnagar, Deputy I.A.	MOS
3	Shri K.C. Raju, Deputy DGFT	DGFT

Case No.: 1/41/81-ALC2/2011	Party Name: XOL TECHNOLOGIES PVT LTD	Meet No/Date: 17/81-ALC2/2014 24.02.2015	Status: Deferred
HQ File :01/81/050/00346/AM12/	RLA File :31/83/040/00179/AM12/	Lic.No/Date: 3110051788 08.12.2011	Defer Date: 05.05.2015
Decision : NC noted that Deficiency letter was issued on 11.11.2014 to the firm. A reminder has also been sent to the firm on 23.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015 .			

Case No.:24/3/81-ALC2/2012	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
2 HQ File :01/81/050/00052/AM13/	RLA File :07/24/040/00498/AM12/	Lic.No/Date:0710086877 08.03.2012	Defer Date:05.05.2015
Decision :NC observed that final reminder to the firm has been sent on 24.02.2015. NC decided to wait for the reply of the firm. The case stands deferred to 05.05.2015 .			

Case No.:7/12/81-ALC2/2012	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
3 HQ File :01/81/050/00238/AM13/	RLA File :04/24/040/00063/AM13/	Lic.No/Date:0410138236 19.07.2012	Defer Date:05.05.2015
Decision :NC observed that the firm vide letter dated 20.06.2014 has stated that the subject authorization has been requested for cancellation. NC therefore, decided to get a report from RA, Chennai. The case stands deferred to 05.05.2015.			

Case No.:36/11/81-ALC2/2013	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
4 HQ File :01/81/050/00190/AM14/	RLA File :05/24/040/00421/AM13/	Lic.No/Date:0510345900 13.02.2013	Defer Date:05.05.2015
Decision : NC observed that the case is under examination of DIT. A DO has been sent to DIT on 3.2.2015 to expedite the reply. The case stands deferred to 05.05.2015.			

Case No.:24/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
5 HQ File :01/81/050/00079/AM14/	RLA File :03/94/040/00956/AM13/	Lic.No/Date:0310727784 12.03.2013	
Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(10)/2014-IPHW dated 6.1.2015 (copy enclosed).			
RA may take suitable consequential action accordingly.			

Case No.:19/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
6 HQ File :01/81/050/00074/AM14/	RLA File :03/95/040/01053/AM13/	Lic.No/Date:0310729612 26.03.2013	Defer Date:05.05.2015
Decision : NC observed that the case is under examination of MSME. The case stands deferred to 05.05.2015.			

UNION MINISTRY OF COMMERCE
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

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UDYOG BHAWAN, NEW DELHI
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

Case No.:21/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
7 HQ File :01/81/050/00076/AM14/	RLA File :03/95/040/01046/AM13/	Lic.No/Date:0310729566 26.03.2013	Defer Date:05.05.2015
Decision : NC observed that the case is under examination of MSME. The case stands deferred to 05.05.2015.			

Case No.:35/4/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
8 HQ File :01/81/050/00090/AM14/	RLA File :07/24/040/00523/AM13/	Lic.No/Date:0710094713 09.04.2013	Defer Date:05.05.2015
Decision : NC has been informed that DIT had requested the firm to depute a representative on 11.12.2014. NC observed that DIT has not yet furnished the comments. The case stands deferred to 05.05.2015.			

Case No.:2/8/81-ALC2/2013	Party Name:EPSILON BATTERIES PVT. LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
9 HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	Defer Date:05.05.2015
Decision : NC observed that the case is under examination of MoEF. A DO has been sent to MoEF on 3.2.2015 to expedite the reply. The case stands deferred to 05.05.2015.			

Case No.:8/14/81-ALC2/2013	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
10 HQ File :01/81/050/00213/AM14/	RLA File :02/24/040/00010/AM14/	Lic.No/Date:0210189458 08.05.2013	Defer Date:05.05.2015
Decision : NC observed that the case is under examination of MoEF. A DO has been sent to MoEF on 3.2.2015 to expedite the reply. The case stands deferred to 05.05.2015.			

Case No.:4/11/81-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
11 HQ File :01/81/050/00318/AM15/	RLA File :52/24/040/00048/AM13/	Lic.No/Date:5210039760 17.05.2013	Defer Date:05.05.2015
Decision : NC noted that DHI deficiency letter was issued to the firm on 24.02.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority			

Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.

12	Case No.:1/23/81-ALC2/2013	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00387/AM14/	RLA File :32/21/040/00032/AM14/	Lic.No/Date:3210063581 29.05.2013	Defer Date:05.05.2015
Decision : The representative of DIPP informed that the application does not pertain to them as the items of export are "Transportable Roter Power Systems" meant for providing power to different solar sub-systems. Hence, NC decided to send the application to DHI for examination. The case stands deferred to 05.05.2015.				

13	Case No.:1/5/81-ALC2/2014	Party Name:ANDRITZ HYDRO PRIVATE LIMITED,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00151/AM15/	RLA File :11/21/040/00010/AM14/	Lic.No/Date:1110027515 06.06.2013	Defer Date:05.05.2015
Decision : NC noted that DHI deficiency letter was issued to the firm on 05.01.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.				

14	Case No.:12/11/81-ALC2/2013	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00166/AM14/	RLA File :11/24/040/00021/AM13/	Lic.No/Date:1110027518 10.06.2013	Defer Date:05.05.2015
Decision : NC noted that deficiency letter was issued by DIT to the firm on 01.12.2014. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.				

PRADYUMNA SANU
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

OFFICE OF THE
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

Case No.: 6/11/81- ALC2/2013	Party Name: PRECISION ELECTRONICS LTD.	Meet No/Date: 17/81- ALC2/2014 24.02.2015	Status: Deferred
HQ File :01/81/050/00160/AM14/	RLA File :05/24/040/00066/AM14/	Lic.No/Date:0510357436 18.06.2013	Defer Date:05.05.2015
Decision : NC noted that deficiency letter was issued to the firm by DIT on 09.02.2014. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

Case No.: 1/14/81- ALC2/2013	Party Name: TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 17/81- ALC2/2014 24.02.2015	Status: Deferred
HQ File :01/81/050/00206/AM14/	RLA File :07/24/040/00155/AM14/	Lic.No/Date:0710098022 03.09.2013	Defer Date:05.05.2015
Decision : NC observed that hard copy of application has not been received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 05.05.2015.			

Case No.: 51/11/81- ALC2/2014	Party Name: HINDUSTHAN VIDYUT PRODUCTS LTD.	Meet No/Date: 17/81- ALC2/2014 24.02.2015	Approved
HQ File :01/81/050/00365/AM15/	RLA File :05/26/040/00172/AM14/	Lic.No/Date:0510367987 09.10.2013	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/17 dated 10 /03/2015 as under:- Advance Authorisation may be ratified as per SION at Sl. No. C-7 for Engineering products RA may take suitable consequential action accordingly.			

Case No.: 3/2/81- ALC2/2014	Party Name: BILCARE LIMITED	Meet No/Date: 17/81- ALC2/2014 24.02.2015	Status: Deferred
HQ File :01/81/050/00004/AM15/	RLA File :31/83/040/00131/AM14/	Lic.No/Date:3110060658 11.10.2013	Defer Date:05.05.2015
Decision : NC observed that final reminder to the firm has been sent on 24.02.2015. NC decided to wait for the reply of the firm. The case stands deferred to 05.05.2015 .			

Case No.: 36/2/81-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
HQ File :01/81/050/00037/AM15/	RLA File :03/95/040/00783/AM14/	Lic.No/Date:0310763662 30.12.2013	

19 **Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/19 dated 10 /03/2015 as under:-

1. Net weight of export product may be specified as 19950 Kgs.
2. Quantity of import item at Sl. No. 1 may be allowed as 1.02 Kgs./Kg. content in the export item taking clue from SION at Sl. No. C-1394 for Engineering products.

RA may take suitable consequential action accordingly.

Case No.: 59/2/81- ALC2/2014	Party Name:LEIGHTON WELSPUN CONTRACTORS PVT. LTD.	Meet No/Date:17/81- ALC2/2014 24.02.2015	Status: Deferred
HQ File :01/81/050/00060/AM15/	RLA File :03/95/040/00752/AM14/	Lic.No/Date:0310764005 01.01.2014	Defer Date:05.05.2015
Decision : NC noted that Deficiency letter was issued on 11.11.2014 to the firm. A reminder has also been sent to the firm on 23.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

Case No.: 20/2/81- ALC2/2014	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:17/81- ALC2/2014 24.02.2015	Status: Deferred
HQ File :01/81/050/00021/AM15/	RLA File :07/24/040/00296/AM14/	Lic.No/Date:0710101166 07.01.2014	Defer Date:05.05.2015
Decision : NC decided to send a letter to firm to submit information as per written comments of DHI vide U.O. No. 3(13)/2015/TSW(B)/44 dated 21.01.2015 (copy enclosed). The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

22	Case No.:6/2/81-	Party Name:DELITE	Meet No/Date:17/81-	Status:Deferred
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ALC2/2014	ENGINEERS PVT LTD	ALC2/2014 24.02.2015	
HQ File :01/81/050/00007/AM15/	RLA File :34/24/040/00244/AM14/	Lic.No/Date:3410038999 13.01.2014	Defer Date:05.05.2015
Decision : NC observed that final reminder to the firm has been sent on 24.02.2015. NC decided to wait for the reply of the firm. The case stands deferred to 05.05.2015 .			

Case No.:35/2/81- ALC2/2014	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:17/81- ALC2/2014 24.02.2015	Status:Deferred
23 HQ File :01/81/050/00036/AM15/	RLA File :13/24/040/00048/AM14/	Lic.No/Date:1310045824 17.01.2014	Defer Date:05.05.2015
Decision : NC observed that the case is under examination of MoEF. A DO has been sent to MoEF on 3.2.2015 to expedite the reply. The case stands deferred to 05.05.2015.			

Case No.:61/2/81- ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:17/81- ALC2/2014 24.02.2015	Status:Deferred
24 HQ File :01/81/050/00062/AM15/	RLA File :03/94/040/00689/AM14/	Lic.No/Date:0310767091 21.01.2014	Defer Date:05.05.2015
Decision : NC observed that reply of the firm is under examination of DHI w.e.f. 30.12.2014. The case stands deferred to 05.05.2015.			

Case No.:62/2/81- ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:17/81- ALC2/2014 24.02.2015	Status:Deferred
HQ File :01/81/050/00063/AM15/	RLA File :03/94/040/00901/AM14/	Lic.No/Date:0310767077 21.01.2014	Defer Date:05.05.2015
25	Decision : NC decided to send a letter to firm to submit information as per written comments of DHI vide U.O. No. 3(78)/2014/TSW(B)/99 dated 24.02.2015 (copy enclosed). The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.		

Case No.:91/2/81- ALC2/2014	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:17/81- ALC2/2014 24.02.2015	Status:Deferred
26 HQ File :01/81/050/00092/AM15/	RLA File :08/24/040/00464/AM14/	Lic.No/Date:0810128237 22.01.2014	Defer Date:05.05.2015
Decision : NC observed that the firm has produce the requisite certificate issued by DG, Hydrocarbon.			

However, the reply of the firm to DL is incomplete. NC, therefore, decided to request the party to furnish reply as asked in DL. The case stands deferred to 05.05.2015.

27	Case No.: 66/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00067/AM15/	RLA File :03/94/040/00498/AM14/	Lic.No/Date:0310767749 24.01.2014	Defer Date:05.05.2015
Decision : Reply of the firm is under examination of DHI w.e.f. 30.12.2014. The firm has informed that it is a Deemed Export. The case stands deferred to 05.05.2015.				

28	Case No.: 43/2/81-ALC2/2014	Party Name:BEKAERT INDUSTRIES PVT. LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00044/AM15/	RLA File :31/83/040/00162/AM14/	Lic.No/Date:3110062385 30.01.2014	Defer Date:05.05.2015
Decision : Reply of the firm is under examination of MSME w.e.f. 05.01.2015. The firm has informed that it is a Deemed Export. However, the PAC is not provided. The case stands deferred to 05.05.2015.				

29	Case No.: 13/2/81-ALC2/2014	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00014/AM15/	RLA File :05/24/040/00396/AM14/	Lic.No/Date:0510378048 03.02.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(80)/2014/TSW(B)/ dated 20.01.2015 (copy enclosed).				
RA may take suitable consequential action accordingly.				

30	Case No.: 15/2/81-ALC2/2014	Party Name:VINEY CORPORATION PVT. LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00016/AM15/	RLA File :05/24/040/00337/AM14/	Lic.No/Date:0510378011 03.02.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/1/2015-PC.II dated 4 th February, 2015 (copy enclosed).				
RA may take suitable consequential action accordingly.				

31	Case No.: 17/2/81-ALC2/2014	Party Name:VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
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HQ File :01/81/050/00018/AM15/	RLA File :05/24/040/00410/AM14/	Lic.No/Date:0510378008 03.02.2014	Defer Date:05.05.2015
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Decision : NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 05.05.2015.

Case No.:27/2/81-ALC2/2014	Party Name:JINDAL SAW LTD	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
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32 HQ File :01/81/050/00028/AM15/	RLA File :05/23/040/00462/AM14/	Lic.No/Date:0510378408 05.02.2014	Defer Date:05.05.2015
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Decision : NC noted that DIPP has furnished comments on 05.11.2014. However, DG, Hydrocarbon Certificate is still awaited from the firm. NC decided to send a reminder to the firm to furnish DG, Hydrocarbon Certificate from the from a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas. The case stands deferred to 05.05.2015.

Case No.:71/2/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
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33 HQ File :01/81/050/00072/AM15/	RLA File :02/24/040/00189/AM14/	Lic.No/Date:0210199764 07.02.2014	Defer Date:05.05.2015
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Decision : NC observed that the case is under examination of MoEF w.e.f. 06.06.2014. A DO has been sent to MoEF on 3.2.2015 to expedite the reply. The case stands deferred to 05.05.2015.

Case No.:48/2/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
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34 HQ File :01/81/050/00049/AM15/	RLA File :11/24/040/00008/AM14/	Lic.No/Date:1110027893 12.02.2014	Defer Date:05.05.2015
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Decision : NC observed that the case is under examination of DoT w.e.f. 06.05.2014. A DO has been sent to DoT on 3.2.2015 to expedite the reply. The case stands deferred to 05.05.2015.

Case No.:12/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
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35 HQ File :01/81/050/00013/AM15/	RLA File :05/23/040/00075/AM14/	Lic.No/Date:0510379333 13.02.2014	Defer Date:05.05.2015
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Decision : NC observed that the case is under examination of DoT w.e.f. 06.05.2014. A DO has been sent to DoT on 3.2.2015 to expedite the reply. The case stands deferred to 05.05.2015.

Case No.:45/2/81-ALC2/2014	Party Name:METALOID ARCHITECTURAL PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
HQ File	RLA File	Lic.No/Date:0410155212	

:01/81/050/00046/AM15/	:04/24/040/00256/AM14/	14.02.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(102)/2014-ME dated 13.01.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

37	Case No.: 92/2/81-ALC2/2014 HQ File :01/81/050/00093/AM15/	Party Name: RATNAMANI METALS & TUBES LIMITED RLA File :08/24/040/00510/AM14/	Meet No/Date: 17/81-ALC2/2014 24.02.2015 Lic.No/Date: 0810128877 14.02.2014	Status: Deferred Defer Date:05.05.2015
Decision : Firm's reply is not proper/complete and they may be asked to submit point-wise reply to Deficiency Letter. The case stands deferred to 05.05.2015.				

38	Case No.: 44/2/81-ALC2/2014 HQ File :01/81/050/00045/AM15/	Party Name: DIANA METALS RLA File :04/24/040/00261/AM14/	Meet No/Date: 17/81-ALC2/2014 24.02.2015 Lic.No/Date: 0410155395 19.02.2014	Status: Deferred Defer Date:05.05.2015
Decision : NC observed that the reply of the firm is under the examination of MSME w.e.f. 13.01.2015. The case stands deferred to 05.05.2015.				

39	Case No.: 72/2/81-ALC2/2014 HQ File :01/81/050/00073/AM15/	Party Name: DIWAKAR ENTERPRISES PRIVATE LIMITED, RLA File :05/23/040/00445/AM14/	Meet No/Date: 17/81-ALC2/2014 24.02.2015 Lic.No/Date: 0510379889 20.02.2014	Status: Deferred Defer Date:05.05.2015
Decision : NC observed that the case is under examination of MSME w.e.f. 02.05.2014. A DO has been sent to MSME on 3.2.2015 to expedite the reply. The case stands deferred to 05.05.2015.				

40	Case No.: 81/2/81-ALC2/2014 HQ File :01/81/050/00082/AM15/	Party Name: ALSTRONG ENTERPRISES INDIA PVT.LTD. RLA File :05/23/040/00465/AM14/	Meet No/Date: 17/81-ALC2/2014 24.02.2015 Lic.No/Date: 0510380018 21.02.2014	Status: Deferred Defer Date:05.05.2015
Decision : NC noted that Deficiency letter was issued on 10.12.2014 to the firm. A reminder has also been sent to the firm on 23.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.				

The case stands deferred to 05.05.2015.

41	Case No.:24/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00025/AM15/	RLA File :05/23/040/00537/AM13/	Lic.No/Date:0510380166 24.02.2014	Defer Date:05.05.2015
Decision : NC observed that the case is under examination of DoT w.e.f. 02.05.2014. A DO has been sent to DoT on 3.2.2015 to expedite the reply. The case stands deferred to 05.05.2015.				

42	Case No.:86/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00087/AM15/	RLA File :05/23/040/00265/AM13/	Lic.No/Date:0510380165 24.02.2014	Defer Date:05.05.2015
Decision : NC observed that the case is under examination of DoT w.e.f. 05.05.2014. A DO has been sent to DoT on 3.2.2015 to expedite the reply. The case stands deferred to 05.05.2015.				

43	Case No.:41/2/81-ALC2/2014	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00042/AM15/	RLA File :05/24/040/00459/AM14/	Lic.No/Date:0510382339 20.03.2014	Defer Date:05.05.2015
Decision : NC observed that the reply of the firm is under the examination of MSME w.e.f. 29.12.2014. The case stands deferred to 05.05.2015.				

44	Case No.:1/2/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00002/AM15/	RLA File :34/24/040/00001/AM15/	Lic.No/Date:3410039725 03.04.2014	Defer Date:05.05.2015
Decision : NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 05.05.2015.				

45	Case No.:4/5/81-ALC2/2014	Party Name:AUTOMOTIVE STEEL PIPE INDIA PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00154/AM15/	RLA File :04/24/040/00012/AM15/	Lic.No/Date:0410157497 30.04.2014	Defer Date:05.05.2015
Decision : NC observed that the comments of DIPP on the above mentioned advance authorization have been received. However, the report on PE/DE has not been received from the firm. NC decided to send a reminder to the firm to expedite the reply. The case stands deferred to 05.05.2015.				

46	Case No.:30/8/81-ALC2/2014	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00241/AM15/	RLA File :07/24/040/00022/AM15/	Lic.No/Date:0710103837 01.05.2014	Defer Date:05.05.2015
	Decision : NC noted that DHI deficiency letter was issued to the firm on 24.02.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

47	Case No.:27/8/81-ALC2/2014	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00238/AM15/	RLA File :07/24/040/00002/AM15/	Lic.No/Date:0710104026 12.05.2014	Defer Date:05.05.2015
	Decision : NC noted that Deficiency letter was issued on 12.11.2014 to the firm. A reminder has also been sent to the firm on 23.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

48	Case No.:12/8/81-ALC2/2014	Party Name:SIEMENS LTD	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00223/AM15/	RLA File :03/95/040/00097/AM15/	Lic.No/Date:0310781675 15.05.2014	Defer Date:05.05.2015
	Decision : NC observed that the reply of the firm is under examination of DHI w.e.f. 16.12.2014. The case stands deferred to 05.05.2015.			

49	Case No.:13/8/81-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00224/AM15/	RLA File :03/95/040/00121/AM15/	Lic.No/Date:0310781628 15.05.2014	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/19 dated 10 /03/2015 as under:-

Advance Authorization may be ratified as under on repeat basis as per Advance Authorization No. 0310722786 dated 04.02.2013:

1. Words "10TW/6TW/1/7.11 MM" may be suffixed with the description of export product.
2. Quantity of import item at Sl. No. 1 may be allowed as 23511 Kgs. as 1.04 Kgs./Kg. content in the export product taking clue from SION C-7.
3. Quantity of import item at Sl. No.2 may be allowed as 37.74 Kms. (2868 Kgs) as 1.02 Kgs./Kg. content in the export product taking clue from SION C-7.

RA may take suitable consequential action accordingly.

50	Case No.:2/5/81-ALC2/2014	Party Name:VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00152/AM15/	RLA File :05/24/040/00071/AM15/	Lic.No/Date:0510386820 19.05.2014	Defer Date:05.05.2015
Decision : NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 05.05.2015.				

51	Case No.:6/8/81-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00217/AM15/	RLA File :03/95/040/00094/AM15/	Lic.No/Date:0310781996 19.05.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/51 dated 10/03/2015 as under:-				
Advance Authorisation may be ratified as under:				
1. Words "7AS Strands/4.115 MM" may be suffixed with the description of export item. 2. Net weight of export product may be specified as 185.7 MT. 3. Quantity of import item at Sl. No. 1 may be allowed as applied of i.e. 185700 Kgs. on net to net basis .				
RA may take suitable consequential action accordingly.				

52	Case No.:29/8/81-ALC2/2014	Party Name:SIEMENS LTD	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00240/AM15/	RLA File :03/95/040/00163/AM15/	Lic.No/Date:0310783276 28.05.2014	Defer Date:05.05.2015
Decision : NC observed that the reply of the firm is under examination at DHI w.e.f. 21.01.2015. The				

case stands deferred to 05.05.2015.

53	Case No.:38/8/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00249/AM15/	RLA File :56/24/040/00006/AM15/	Lic.No/Date:5610004271 29.05.2014	Defer Date:05.05.2015
Decision : NC observed that the firm has not given thickness wise quantity of export obligation given in the Advance Authorization for calculation of items of import to be allowed. Therefore, NC decided that the firm may be asked to submit thickness wise quantity of export. The case stands deferred to 05.05.2015.				

54	Case No.:39/8/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00250/AM15/	RLA File :56/24/040/00003/AM15/	Lic.No/Date:5610004268 29.05.2014	Defer Date:05.05.2015
Decision : NC observed that the firm has not given thickness wise quantity of export obligation given in the Advance Authorization for calculation of items of import to be allowed. Therefore, NC decided that the firm may be asked to submit thickness wise quantity of export. The case stands deferred to 05.05.2015.				

55	Case No.:40/8/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00251/AM15/	RLA File :56/24/040/00002/AM15/	Lic.No/Date:5610004267 29.05.2014	Defer Date:05.05.2015
Decision : NC observed that the firm has not given thickness wise quantity of export obligation given in the Advance Authorization for calculation of items of import to be allowed. Therefore, NC decided that the firm may be asked to submit thickness wise quantity of export. The case stands deferred to 05.05.2015.				

56	Case No.:42/8/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00253/AM15/	RLA File :56/24/040/00004/AM15/	Lic.No/Date:5610004269 29.05.2014	Defer Date:05.05.2015
Decision : NC observed that the firm has not given thickness wise quantity of export obligation given in the Advance Authorization for calculation of items of import to be allowed. Therefore, NC decided that the firm may be asked to submit thickness wise quantity of export. The case stands deferred to 05.05.2015.				

57	Case No.:43/8/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO	Meet No/Date:17/81-ALC2/2014	Status:Deferred
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	INDUSTRIES LTD.,	24.02.2015	
HQ File :01/81/050/00254/AM15/	RLA File :56/24/040/00005/AM15/	Lic.No/Date:5610004270 29.05.2014	Defer Date:05.05.2015
Decision : NC observed that the firm has not given thickness wise quantity of export obligation given in the Advance Authorization for calculation of items of import to be allowed. Therefore, NC decided that the firm may be asked to submit thickness wise quantity of export. The case stands deferred to 05.05.2015.			

Case No.:3/17/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
HQ File :01/81/050/00538/AM15/	RLA File :03/94/040/00025/AM15/	Lic.No/Date:0310783542 29.05.2014	Defer Date: 05.05.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/58 dated 10/03/2015 as under:-			
- Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. - Net weight of each Cable - Material balancing viz. net content of each imported and indigenous input, export product wise. - Total requirement of each raw material, export product wise, in a tabular form			
The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

59

Case No.:4/8/81-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved		
HQ File :01/81/050/00215/AM15/	RLA File :03/95/040/00148/AM15/	Lic.No/Date:0310783667 30.05.2014			
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/19 dated 10 /03/2015 as under:-					
Advance Authorisation may be ratified as under:					
1. Net weight of export products may be specified as under:					
2.					
Sl. No.	Net Export Weight (MT)	Sl.No.	Net Export Weight(MT)	Sl. No.	Net Export Weight(MT)

1	721.74	5	116.49	9	11846.6
2	210.979	6	1580.8	10	444.12
3	3469.6	7	45.19		
4	7327.8	8	5806.8		

3. Quantities of import item (Aluminium Ingot) at Sl. No. 1, 4, 7, 10, 13, 16, 19, 22, 26 & 30 may be allowed as 1.02 Kgs./Kg. content in the export items at Sl. No. 1 to 10 respectively taking clue from SION at Sl. No. C-1394 for Engineering products. Accordingly, quantities of import items at Sl. No. 1, 10, 22 & 26 may also be reduced as 724.44 MT, 7382.46 MT, 5635.8 MT & 11465 MT respectively.
4. Quantities of import item (Magnesium) at Sl. No. 2, 5, 8, 11, 14, 17, 20, 23, 27 & 31 may be allowed as 1.10 Kgs./Kg. content in the export items at Sl. No. 1 to 10 respectively, taking clue form SION C-1394.
5. Quantities of import item (Silicon) at Sl. No. 3, 6, 9, 12, 15, 18, 21, 24, 28 & 32 may be allowed as 1.075 Kgs./Kg. content in the export item at Sl. No. 1 to 10 respectively, taking clue form SION C-1394.
6. Quantities of import item (Overhead Conductor Grease) at Sl. No. 25, 29 & 33 may be allowed as 201.12 MT, 412 MT & 16 MT respectively on net to net basis in the export items at Sl. No. 8, 9 & 10 respectively,

RA may take suitable consequential action accordingly.

60	Case No.:7/8/81-ALC2/2014	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00218/AM15/	RLA File :07/24/040/00070/AM15/	Lic.No/Date:0710104603 30.05.2014	Defer Date:05.05.2015
	Decision : NC noted that Deficiency letter was issued on 12.11.2014 to the firm. A reminder has also been sent to the firm on 23.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

61	Case No.:18/8/81-ALC2/2014	Party Name:MANDEEP CABLE PVT.LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00229/AM15/	RLA File :05/24/040/00025/AM15/	Lic.No/Date:0510388013 02.06.2014	Defer Date:05.05.2015

Decision : NC observed that final reminder to the firm has been sent on 24.02.2015. NC decided to wait for the reply of the firm. The case stands deferred to 05.05.2015 .

62	Case No.:9/8/81-ALC2/2014	Party Name:ALSTRONG ENTERPRISES INDIA PVT.LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Closed
	HQ File :01/81/050/00220/AM15/	RLA File :05/23/040/00097/AM15/	Lic.No/Date:0510388033 03.06.2014	
Decision : NC observed that the firm has surrendered the authorization. A letter has been sent to CLA, Delhi for confirmation. NC decided to close the case with information to CLA, Delhi. RA may take suitable consequential action accordingly.				

63	Case No.:33/8/81-ALC2/2014	Party Name:METENERE LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00244/AM15/	RLA File :05/24/040/00073/AM15/	Lic.No/Date:0510388084 03.06.2014	Defer Date:05.05.2015
Decision : NC observed that the case is under examination of MoEF. The case stands deferred to 05.05.2015.				

64	Case No.:3/8/81-ALC2/2014	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00214/AM15/	RLA File :32/24/040/00004/AM15/	Lic.No/Date:3210076736 06.06.2014	Defer Date:05.05.2015
Decision : NC noted that Deficiency letter was issued on 12.11.2014 to the firm. A reminder has also been sent to the firm on 23.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.				

65	Case No.:8/8/81-ALC2/2014	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00219/AM15/	RLA File :03/95/040/00196/AM15/	Lic.No/Date:0310784688 06.06.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/19 dated 10 /03/2015 as under:-				

Advance Authorisation may be ratified as under on repeat basis:

1. Size of export product at Sl. No. 1 may be modified as "OD less than 25 mm".
2. Size of export product at Sl. No. 2 may be modified as "OD less than 33.4 mm".
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 90 MT & 125 MT respectively on repeat basis as 1.065 Kgs./kg. content in the export products at Sl. No. 1 & 2.

RA may take suitable consequential action accordingly.

Case No.:24/8/81-ALC2/2014	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
HQ File :01/81/050/00235/AM15/	RLA File :03/95/040/00197/AM15/	Lic.No/Date:0310784690 06.06.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/19 dated 10 /03/2015 as under:-			
66	Advance Authorisation may be ratified as under on repeat basis: 1. Size of export product at Sl. No. 1 may be modified as "OD less than 25 mm". 2. Size of export product at Sl. No. 2 may be modified as "OD less than 33.4 mm". 3. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 90 MT & 125 MT respectively on repeat basis as 1.065 Kgs./kg. content in the export products at Sl. No. 1 & 2. RA may take suitable consequential action accordingly.		

Case No.:32/8/81-ALC2/2014	Party Name:NLMK INDIA SERVICE CENTER PVT. LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
HQ File :01/81/050/00243/AM15/	RLA File :03/95/040/00173/AM15/	Lic.No/Date:0310784579 06.06.2014	Defer Date:05.05.2015
67	Decision : NC noted that Deficiency letter was issued on 12.11.2014 to the firm. A reminder has also been sent to the firm on 23.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.		

68	Case No.:1/8/81-	Party Name:REGEN	Meet No/Date:17/81-	Status:Deferred
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ALC2/2014	POWERTECH PRIVATE LIMITED	ALC2/2014 24.02.2015	
HQ File :01/81/050/00212/AM15/	RLA File :04/24/040/00016/AM15/	Lic.No/Date:0410158546 10.06.2014	Defer Date:05.05.2015
Decision : NC observed that the case is under examination of DHI w.e.f. 16.07.2014. The case stands deferred to 05.05.2015.			

Case No.:28/8/81-ALC2/2014	Party Name:VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
HQ File :01/81/050/00239/AM15/	RLA File :05/24/040/00108/AM15/	Lic.No/Date:0510388531 10.06.2014	Defer Date:05.05.2015
69 Decision : NC noted that Deficiency letter was issued on 12.11.2014 to the firm. A reminder has also been sent to the firm on 23.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

Case No.:34/8/81-ALC2/2014	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
70 HQ File :01/81/050/00245/AM15/	RLA File :02/24/040/00042/AM15/	Lic.No/Date:0210204012 10.06.2014	Defer Date:05.05.2015
Decision : NC observed that final reminder to the firm has been sent on 04.03.2015. NC decided to wait for the reply of the firm. The case stands deferred to 05.05.2015 .			

Case No.:23/8/81-ALC2/2014	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
HQ File :01/81/050/00234/AM15/	RLA File :05/24/040/00117/AM15/	Lic.No/Date:0510388777 17.06.2014	
71 Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/103/2014-TSW/143 dated 07/08/2014 as under: Taking clue from SION C-397, quantities of import items from Sl. No. 1 to 6 may be allowed as 1.10 Kgs./Kg. content in the export products. RA may take suitable consequential action accordingly.			

72	Case No.:2/8/81-ALC2/2014	Party Name:HAVELLS INDIA LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00213/AM15/	RLA File :05/23/040/00127/AM15/	Lic.No/Date:0510389042 24.06.2014	Defer Date:05.05.2015
	Decision : NC noted that DIPP deficiency letter was issued to the firm on 24.02.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

73	Case No.:37/8/81-ALC2/2014	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00248/AM15/	RLA File :04/24/040/00046/AM15/	Lic.No/Date:0410158825 25.06.2014	Defer Date:05.05.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(227)/2014-ME dated 10.03.2015 (copy enclosed). The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015 .			

74	Case No.:18/11/81-ALC2/2014	Party Name:BEKAERT INDUSTRIES PVT. LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00332/AM15/	RLA File :31/83/040/00056/AM15/	Lic.No/Date:3110064488 26.06.2014	Defer Date:05.05.2015
	Decision : NC observed that the case is under examination of MSME w.e.f. 16.10.2014. The case stands deferred to 05.05.2015.			

75	Case No.:22/11/81-ALC2/2014	Party Name:RUBY MICA COMPANY LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00336/AM15/	RLA File :02/24/040/00057/AM15/	Lic.No/Date:0210204262 27.06.2014	Defer Date:05.05.2015

Decision : NC noted that Deficiency letter was issued on 10.12.2014 to the firm. A reminder has also been sent to the firm on 23.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.

	Case No.:25/11/81-ALC2/2014	Party Name:SIEMENS LTD	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
76	HQ File :01/81/050/00339/AM15/	RLA File :03/95/040/00247/AM15/	Lic.No/Date:0310786184 30.06.2014	Defer Date:05.05.2015
Decision : NC observed that the reply of the firm is under examination of DHI w.e.f. 11.12.2014. The case stands deferred to 05.05.2015.				

	Case No.:26/11/81-ALC2/2014	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
77	HQ File :01/81/050/00340/AM15/	RLA File :07/24/040/00093/AM15/	Lic.No/Date:0710105513 03.07.2014	Defer Date:05.05.2015
Decision : NC observed that the case is under examination of DHI. The case stands deferred to 05.05.2015.				

	Case No.:24/11/81-ALC2/2014	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00338/AM15/	RLA File :08/24/040/00140/AM15/	Lic.No/Date:0810132593 04.07.2014	
78	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/78 dated 10 /03/2015 as under:- Advance Authorisation may be ratified as under: - Words "Annealed, Pickled & tested" may be suffixed with the description of export item. - Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 66846.7 Kgs. as 1.02 Kgs./Kg. content in the export item . RA may take suitable consequential action accordingly.			

79	Case No.:35/11/81-ALC2/2014	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:17/81-ALC2/2014	Status:Deferred
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		24.02.2015	
HQ File :01/81/050/00349/AM15/	RLA File :09/24/040/00057/AM15/	Lic.No/Date:0910060610 08.07.2014	Defer Date:05.05.2015
Decision : NC noted that the application sent to DIPP is not correct. NC therefore decided to request RA, Hyderabad to forward a correct application of the firm. The case stands deferred to 05.05.2015.			

Case No.:5/11/81-ALC2/2014	Party Name:HEURTEY PETROCHEM S.A.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
HQ File :01/81/050/00319/AM15/	RLA File :03/94/040/00296/AM15/	Lic.No/Date:0310786619 09.07.2014	Defer Date:05.05.2015
80 Decision : NC noted that Deficiency letter was issued on 10.12.2014 to the firm. A reminder has also been sent to the firm on 23.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

Case No.:12/11/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
81 HQ File :01/81/050/00326/AM15/	RLA File :02/24/040/00069/AM15/	Lic.No/Date:0210204395 09.07.2014	Defer Date:05.05.2015
Decision : NC observed that the case is under examination of MoEF w.e.f. 20.01.2015. The case stands deferred to 05.05.2015.			

Case No.:15/11/81-ALC2/2014	Party Name:AERO CANS INDIA PVT LTD	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
82 HQ File :01/81/050/00329/AM15/	RLA File :31/83/040/00099/AM15/	Lic.No/Date:3110064546 11.07.2014	Defer Date:05.05.2015
Decision : NC noted that Deficiency letter was issued on 10.12.2014 to the firm. A reminder has also been sent to the firm on 23.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

83	Case No.:13/11/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00327/AM15/	RLA File :02/24/040/00073/AM15/	Lic.No/Date:0210204471 14.07.2014	Defer Date:05.05.2015
	Decision : NC noted that Deficiency letter was issued on 10.12.2014 to the firm. A reminder has also been sent to the firm on 23.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

84	Case No.:43/11/81-ALC2/2014	Party Name:HEENA METAL PVT LTD	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00357/AM15/	RLA File :03/94/040/00089/AM15/	Lic.No/Date:0310786766 14.07.2014	Defer Date:05.05.2015
	Decision : NC observed that the case is under examination of MSME w.e.f. 20.01.2015. The case stands deferred to 05.05.2015.			

85	Case No.:60/11/81-ALC2/2014	Party Name:R.R.KABEL LIMITED,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00374/AM15/	RLA File :03/95/040/00188/AM15/	Lic.No/Date:0310786855 15.07.2014	Defer Date:05.05.2015
	Decision : NC noted that Deficiency letter was issued on 10.12.2014 to the firm. A reminder has also been sent to the firm on 27.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

86	Case No.:29/11/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00343/AM15/	RLA File :34/24/040/00013/AM15/	Lic.No/Date:3410040368 16.07.2014	Defer Date:05.05.2015
	Decision : NC noted that Deficiency letter was issued on 14.11.2014 to the firm. A reminder has also			

been sent to the firm on 23.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.

87	Case No.:30/11/81-ALC2/2014	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00344/AM15/	RLA File :07/24/040/00141/AM15/	Lic.No/Date:0710105770 16.07.2014	Defer Date:05.05.2015
Decision : NC observed that final reminder to the firm has been sent on 24.02.2015. NC decided to wait for the reply of the firm. The case stands deferred to 05.05.2015 .				

88	Case No.:45/11/81-ALC2/2014	Party Name:NAMCO INDUSTRIES PVT.LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00359/AM15/	RLA File :03/95/040/00329/AM15/	Lic.No/Date:0310786920 16.07.2014	Defer Date:05.05.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of MoS vide U.O. No. 2(6)/2014-TW dated 02.02.2015 (copy enclosed).				
The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015 .				

89	Case No.:69/11/81-ALC2/2014	Party Name:NLMK INDIA SERVICE CENTER PVT. LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00383/AM15/	RLA File :03/95/040/00312/AM15/	Lic.No/Date:0310786927 16.07.2014	Defer Date:05.05.2015
Decision : NC noted that Deficiency letter was issued on 12.11.2014 to the firm. A reminder has also been sent to the firm on 23.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply				

is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.

Case No.:73/11/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
HQ File :01/81/050/00387/AM15/	RLA File :03/94/040/00347/AM15/	Lic.No/Date:0310786931 16.07.2014	Defer Date:05.05.2015
Decision : NC noted that Deficiency letter was issued on 14.11.2014 to the firm. A reminder has also been sent to the firm on 23.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

Case No.:27/11/81-ALC2/2014	Party Name:ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
HQ File :01/81/050/00341/AM15/	RLA File :07/24/040/00126/AM15/	Lic.No/Date:0710105804 17.07.2014	Defer Date:05.05.2015
Decision : NC observed that the case is under examination of MSME w.e.f. 11.12.2014. The case stands deferred to 05.05.2015.			

Case No.:23/11/81-ALC2/2014	Party Name:FRITION METAL FIBRES (INDIA) P.LTD	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
HQ File :01/81/050/00337/AM15/	RLA File :05/23/040/00140/AM15/	Lic.No/Date:0510389786 18.07.2014	Defer Date:05.05.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide I.D. No. 30(226)/2014-ME dated 05.03.2015 (copy enclosed). The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO			

against the EPCG licence. The case stands deferred to 05.05.2015.

Case No.:21/11/81-ALC2/2014	Party Name:SHREEM ELECTRIC LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
HQ File :01/81/050/00335/AM15/	RLA File :31/83/040/00106/AM15/	Lic.No/Date:3110064588 22.07.2014	Defer Date:05.05.2015
Decision : NC noted that Deficiency letter was issued on 31.10.2014 to the firm. A reminder has also been sent to the firm on 23.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

Case No.:38/11/81-ALC2/2014	Party Name:NTL ELECTRONICS INDIA LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
HQ File :01/81/050/00352/AM15/	RLA File :05/24/040/00181/AM15/	Lic.No/Date:0510389922 23.07.2014	Defer Date:05.05.2015
Decision : NC noted that Deficiency letter was issued on 13.10.2014 to the firm. A reminder has also been sent to the firm on 24.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

Case No.:44/11/81-ALC2/2014	Party Name:NAMCO INDUSTRIES PVT.LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
HQ File :01/81/050/00358/AM15/	RLA File :03/95/040/00359/AM15/	Lic.No/Date:0310787293 24.07.2014	Defer Date:05.05.2015
Decision : NC noted that MoS deficiency letter was issued to the firm on 05.01.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please			

provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.

Case No.:52/11/81-ALC2/2014	Party Name:JINDAL SAW LTD	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
HQ File :01/81/050/00366/AM15/	RLA File :05/23/040/00167/AM15/	Lic.No/Date:0510389948 24.07.2014	Defer Date:05.05.2015
96 Decision : NC noted that DIPP deficiency letter was issued to the firm on 24.02.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

Case No.:17/11/81-ALC2/2014	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
HQ File :01/81/050/00331/AM15/	RLA File :07/21/040/00360/AM15/	Lic.No/Date:0710106186 25.07.2014	Defer Date:05.05.2015
97 Decision : NC noted that Deficiency letter was issued on 13.11.2014 to the firm. A reminder has also been sent to the firm on 24.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

Case No.:6/11/81-ALC2/2014	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
98 HQ File :01/81/050/00320/AM15/	RLA File :04/24/040/00091/AM15/	Lic.No/Date:0410159116 28.07.2014	Defer Date:05.05.2015
Decision :NC observed that the case is under examination of DoT w.e.f. 11.12.2014. NC decided to send a reminder to DoT to expedite the reply. The case stands deferred to 05.05.2015.			

99 Case No.:37/11/81-	Party Name:HAVELLS	Meet No/Date:17/81-	Status:Deferred
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ALC2/2014	INDIA LTD.	ALC2/2014 24.02.2015	
HQ File :01/81/050/00351/AM15/	RLA File :05/23/040/00162/AM15/	Lic.No/Date:0510389979 28.07.2014	Defer Date:05.05.2015
Decision : NC noted that Deficiency letter was issued on 10.12.2014 to the firm. A reminder has also been sent to the firm on 24.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

100	Case No.:71/11/81-ALC2/2014	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00385/AM15/	RLA File :03/94/040/00317/AM15/	Lic.No/Date:0310787376 28.07.2014	Defer Date:05.05.2015
	Decision : NC noted that Deficiency letter was issued on 10.12.2014 to the firm. A reminder has also been sent to the firm on 24.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

101	Case No.:10/11/81-ALC2/2014	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00324/AM15/	RLA File :31/83/040/00108/AM15/	Lic.No/Date:3110064657 30.07.2014	Defer Date:05.05.2015
	Decision : NC observed that the clarification of RA regarding sending the case for fixation of norms since there is existence of SION C-323 for such Advance Authorisation issued to the firm, is still awaited. NC decided to send a reminder to RA to expedite the reply. The case stands deferred to 05.05.2015.			

102	Case No.:34/11/81-ALC2/2014	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00348/AM15/	RLA File :07/24/040/00161/AM15/	Lic.No/Date:0710106256 31.07.2014	

Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(184)/2014/TSW(B)/22 dated 09.01.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

Case No.: 67/11/81-ALC2/2014	Party Name: SUPRA QUALITY EXPORTS(INDIA) PVT. LTD.	Meet No/Date: 17/81-ALC2/2014 24.02.2015	Status: Deferred
HQ File :01/81/050/00381/AM15/	RLA File :03/95/040/00373/AM15/	Lic.No/Date: 0310787455 31.07.2014	Defer Date: 05.05.2015
103			
Decision : NC noted that Deficiency letter was issued on 10.12.2014 to the firm. A reminder has also been sent to the firm on 24.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

Case No.: 31/17/81-ALC2/2014	Party Name: VEER-O-METALS PVT .LTD	Meet No/Date: 17/81-ALC2/2014 24.02.2015	Status: Deferred
HQ File :01/81/050/00566/AM15/	RLA File :07/24/040/00155/AM15/	Lic.No/Date: 0710106235 31.07.2014	Defer Date: 05.05.2015
104			
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/104 dated 10/03/2015 as under:-			
There is no application in ANF and list of export & import items and accordingly, firm may be asked to submit the following information:			
1. Specific list of Sheet metal components with their quantities in Nos. and net weights thereof. 2. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format-component wise. 3. Total requirement of each import item, export product wise, in a tabular form			
The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO			

against the EPCG licence. The case stands deferred to 05.05.2015.

105	Case No.:9/11/81-ALC2/2014	Party Name:VOLEX INTERCONNECT (INDIA) PVT. LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00323/AM15/	RLA File :04/24/040/00023/AM15/	Lic.No/Date:0410159128 01.08.2014	Defer Date:05.05.2015
	Decision : NC noted that DHI deficiency letter was issued to the firm on 26.02.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

106	Case No.:36/11/81-ALC2/2014	Party Name:INDO COOL COMPOSITES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00350/AM15/	RLA File :04/24/040/00101/AM15/	Lic.No/Date:0410159126 01.08.2014	Defer Date:05.05.2015
	Decision : NC noted that deficiency letter was issued by C&PC to the firm on 04.01.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

107	Case No.:70/11/81-ALC2/2014	Party Name:NLMK INDIA SERVICE CENTER PVT. LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00384/AM15/	RLA File :03/95/040/00384/AM15/	Lic.No/Date:0310787740 06.08.2014	Defer Date:05.05.2015
	Decision : NC noted that Deficiency letter was issued on 12.11.2014 to the firm. A reminder has also been sent to the firm on 24.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether			

this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.

108	Case No.:87/11/81-ALC2/2014	Party Name:ANOFOL FAR EAST ANODIZING PVT. LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00401/AM15/	RLA File :24/24/040/00007/AM15/	Lic.No/Date:2410041538 06.08.2014	Defer Date:05.05.2015
	Decision : NC noted that DHI deficiency letter was issued to the firm on 24.02.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

109	Case No.:31/11/81-ALC2/2014	Party Name:EVERSHINE SMELTING ALLOY P LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00345/AM15/	RLA File :07/24/040/00168/AM15/	Lic.No/Date:0710106349 08.08.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide I.D. note No. 30(221)2014-ME dated 05.03.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

110	Case No.:33/11/81-ALC2/2014	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00347/AM15/	RLA File :07/24/040/00158/AM15/	Lic.No/Date:0710106343 08.08.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/141/2014-TSW/183 dated 05/11/2014 as under: 1. Words "Annealed tinned copper conductor, 600V" may be suffixed with the description of export products at Sl. No. 1,2 & 3. 2. Words "Annealed tinned copper conductor, 300 V" may be suffixed with the description of export products at Sl. No. 4,5,7,8 & 9. 3. Words "Annealed tinned copper conductor, 2 Core, 300V" may be suffixed with the description of export product at Sl. No. 6. 4. Quantity of import item at Sl. No. 1 (Copper Wire Rod/Bars/Cathode) may be allowed as 7172.9 Kgs. on net to net basis as claimed by the firm. 5. Quantity of import item at Sl. No. 2 (PVC compound) may be allowed as applied for i.e.			

	8191.617Kgs. net to net basis as claimed by the firm. RA may take suitable consequential action accordingly.
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	Case No.:86/11/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
111	HQ File :01/81/050/00400/AM15/	RLA File :02/24/040/00091/AM15/	Lic.No/Date:0210204734 08.08.2014	Defer Date:05.05.2015
	Decision : NC observed that the case is under examination of MoEF w.e.f. 27.10.2014. The case stands deferred to 05.05.2015.			

	Case No.:32/11/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
112	HQ File :01/81/050/00346/AM15/	RLA File :10/24/040/00039/AM15/	Lic.No/Date:1010058729 11.08.2014	Defer Date:05.05.2015
	Decision : NC observed that the comments of DHI have been received. Based on the comments of the DHI, the application of the firm has been sent to C&PC for examination. NC observed that the case is still under the examination of C&PC. The case stands deferred to 05.05.2015.			

	Case No.:40/11/81-ALC2/2014	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00354/AM15/	RLA File :34/24/040/00088/AM15/	Lic.No/Date:3410040446 14.08.2014	Defer Date:05.05.2015
113	Decision : NC noted that Deficiency letter was issued on 11.12.2014 to the firm. A reminder has also been sent to the firm on 24.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

	Case No.:39/11/81-ALC2/2014	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
114	HQ File :01/81/050/00353/AM15/	RLA File :05/24/040/00226/AM15/	Lic.No/Date:0510390616 20.08.2014	Defer Date:05.05.2015
	Decision : NC noted that deficiency letter was issued to the firm on 24.02.2014. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply.			

The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.

115	Case No.: 41/11/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status: Deferred
	HQ File :01/81/050/00355/AM15/	RLA File :05/23/040/00182/AM15/	Lic.No/Date:0510390647 21.08.2014	Defer Date:05.05.2015
	Decision : NC noted that Deficiency letter was issued on 11.12.2014 to the firm. A reminder has also been sent to the firm on 24.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

116	Case No.: 53/11/81-ALC2/2014	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status: Deferred
	HQ File :01/81/050/00367/AM15/	RLA File :05/24/040/00169/AM15/	Lic.No/Date:0510390715 22.08.2014	Defer Date:05.05.2015
	Decision : NC noted that deficiency letter was issued to the firm on 24.02.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

117	Case No.: 54/11/81-ALC2/2014	Party Name:METENERE LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status: Deferred
	HQ File :01/81/050/00368/AM15/	RLA File :05/24/040/00178/AM15/	Lic.No/Date:0510390703 22.08.2014	Defer Date:05.05.2015
	Decision : NC observed that the case is under examination of MoEF w.e.f. 26.09.2014. The case stands deferred to 05.05.2015.			

118	Case No.:56/11/81-ALC2/2014	Party Name:MULTISPHERE POWER SOLUTIONS PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00370/AM15/	RLA File :05/24/040/00233/AM15/	Lic.No/Date:0510390712 22.08.2014	Defer Date:05.05.2015
	Decision : NC observed that the case is under examination of MSME w.e.f. 25.09.2014. The case stands deferred to 05.05.2015.			

119	Case No.:79/11/81-ALC2/2014	Party Name:SHREEM ELECTRIC LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00393/AM15/	RLA File :31/83/040/00123/AM15/	Lic.No/Date:3110064769 22.08.2014	Defer Date:05.05.2015
	Decision : NC observed that the case is under examination of MSME w.e.f. 08.10.2015. The case stands deferred to 05.05.2015.			

120	Case No.:2/11/81-ALC2/2014	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00316/AM15/	RLA File :07/24/040/00170/AM15/	Lic.No/Date:0710106521 25.08.2014	Defer Date:05.05.2015
	Decision : NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 05.05.2015.			

121	Case No.:65/11/81-ALC2/2014	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00379/AM15/	RLA File :07/24/040/00184/AM15/	Lic.No/Date:0710106526 25.08.2014	Defer Date:05.05.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/121 dated 10/03/2015 as under:-			
	Reply submitted by the firm vide their letter dated 17 th December, 2014 has been perused and firm may be asked to submit the following information:			
	1. Although there are no indigenous inputs in export items, weight of certain Ladder type cable trays(Sl. No. 1 & 2 of Annexure-A) is more than the Raw material weights and the same may be clarified and corrected. 2. Weight of Cable tray accessories (at Sl. No 12 to 16 of Annexure-A) has not been indicated and also not included in export Weight. 3. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format, for Perforated Cable Trays (Sl. No. 5 to 11 of Annexure-A).			

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015 .

122	Case No.:76/11/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00390/AM15/	RLA File :07/24/040/00175/AM15/	Lic.No/Date:0710106571 27.08.2014	Defer Date:05.05.2015
	Decision : NC noted that deficiency letter was issued by C&PC to the firm on 17.02.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

123	Case No.:3/11/81-ALC2/2014	Party Name:RADIANT INTERCONNECT SOLUTIONS (INDIA) PVT LTD	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00317/AM15/	RLA File :09/24/040/00264/AM15/	Lic.No/Date:0910060893 28.08.2014	Defer Date:05.05.2015
	Decision : NC noted that deficiency letter was issued to the firm on 24.02.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

124	Case No.:77/11/81-ALC2/2014	Party Name:HAVELLS INDIA LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00391/AM15/	RLA File :05/23/040/00219/AM15/	Lic.No/Date:0510390862 29.08.2014	Defer Date:05.05.2015

Decision : NC noted that deficiency letter was issued to the firm on 24.02.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.

125	Case No.: 64/11/81-ALC2/2014	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00378/AM15/	RLA File :07/24/040/00178/AM15/	Lic.No/Date:0710106616 03.09.2014	Defer Date:05.05.2015
	Decision : NC noted that Deficiency letter was issued on 11.12.2014 to the firm. A reminder has also been sent to the firm on 24.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

126	Case No.: 80/11/81-ALC2/2014	Party Name:P E S ENGINEERS PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00394/AM15/	RLA File :05/24/040/00254/AM15/	Lic.No/Date:0510391049 09.09.2014	Defer Date:05.05.2015
	Decision : NC noted that Deficiency letter was issued on 11.12.2014 to the firm. A reminder has also been sent to the firm on 24.02.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

127	Case No.: 66/17/81-ALC2/2014	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00601/AM15/	RLA File :07/24/040/00216/AM15/	Lic.No/Date:0710106750 24.09.2014	Defer Date:05.05.2015

Decision : NC noted that the case was under observation of MSME w.e.f. 20.01.2015. NC observed that the case pertains to DIPP. NC decided to send the application to DIPP for examination. The case stands deferred to 05.05.2015.

128	Case No.:8/11/81-ALC2/2014	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00322/AM15/	RLA File :07/24/040/00230/AM15/	Lic.No/Date:0710106770 26.09.2014	Defer Date:05.05.2015
Decision : NC observed that the case is under examination of MSME w.e.f. 17.12.2014. The case stands deferred to 05.05.2015.				

129	Case No.:60/17/81-ALC2/2014	Party Name:RAMESH WIRE MESH INDUSTRIES	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00595/AM15/	RLA File :09/24/040/00351/AM15/	Lic.No/Date:0910061078 13.10.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/19 dated 10 /03/2015 as under:-				
1 Net weight of export product may be specified as "30615.6 Kgs. containing 30615.6 Kgs. of Galvanised wire of 1.6. mm dia) ". 2 Quantity of import item may be allowed as applied for i.e. 30922 Kgs. as 1.01 Kgs./Kg. content in the export product.				
RA may take suitable consequential action accordingly.				

130	Case No.:76/17/81-ALC2/2014	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00611/AM15/	RLA File :02/24/040/00139/AM15/	Lic.No/Date:0210205074 17.10.2014	Defer Date: 05.05.2015
Decision : NC decided to send a letter to firm to submit the following information as per recommendation of the representative of DIPP:				
3,4,5&11 of SDL.				
The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015 .				

131	Case No.: 61/17/81-ALC2/2014	Party Name:GOLDSTONE INFRATECH LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status: Deferred
	HQ File :01/81/050/00596/AM15/	RLA File :09/24/040/00384/AM15/	Lic.No/Date:0910061174 03.11.2014	Defer Date: 05.05.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 7/336/2014-TSW/126 dated 03.02.2015 (copy enclosed). The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015 .			

132	Case No.: 57/17/81-ALC2/2014	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status: Deferred
	HQ File :01/81/050/00592/AM15/	RLA File :07/24/040/00257/AM15/	Lic.No/Date:0710106911 05.11.2014	Defer Date: 05.05.2015
	Decision : NC noted that deficiency letter was issued by DIT to the firm on 11.02.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

133	Case No.: 59/17/81-ALC2/2014	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status: Deferred
	HQ File :01/81/050/00594/AM15/	RLA File :07/24/040/00258/AM15/	Lic.No/Date:0710106912 05.11.2014	Defer Date: 05.05.2015
	Decision : NC noted that deficiency letter was issued by DIT to the firm on 11.02.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved			

amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.

134	Case No.:12/17/81-ALC2/2014	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Closed
	HQ File :01/81/050/00547/AM15/	RLA File :03/95/040/00522/AM15/	Lic.No/Date:0310790964 12.11.2014	
Decision :NC observed that RA, Mumbai vide letter No. 03/95/40/522/AM15 dated 12.11.2014 has informed that the subject authorisaion is on repeat basis. As such, NC decided to close the case. RA may take suitable consequential action accordingly.				

135	Case No.:13/17/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status: Deferred
	HQ File :01/81/050/00548/AM15/	RLA File :03/94/040/00737/AM15/	Lic.No/Date:0310790959 12.11.2014	Defer Date: 05.05.2015
Decision : NC decided to send a letter to firm to submit the information as per written comments of DHI vide U.O. No. 3(34)/2015-TSW(B)/88 dated 12.02.2015 (copy enclosed) The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015 .				

136	Case No.:2/17/81-ALC2/2014	Party Name:JALAN WIRES PVT. LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00537/AM15/	RLA File :03/94/040/00731/AM15/	Lic.No/Date:0310791013 13.11.2014	Defer Date: 05.05.2015
Decision : Decision : NC decided to send a letter to firm to submit the following information as per recommendation of the representative of DIPP: 5&11 of SDL. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license				

(iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015 .

137	Case No.:48/17/81-ALC2/2014	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00583/AM15/	RLA File :13/24/040/00034/AM15/	Lic.No/Date:1310047693 14.11.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/137 dated 10 /03/2015 as under:- Advance authorization may be ratified as under: 1. Word "Aluminium Conductor, Armoured" may be prefixed with the description of export item. 2. Net weight of export product may be specified as 11724 Kgs. 3. Quantity of import item at Sl. No 1 viz. Alumimium Ingots may be allowed as applied for i.e. 2919.6 Kgs. on net to net basis. 4. Quantity of import item No. 2 viz. XLPE Compound may be allowed as 2839 Kgs. on net to net basis as claimed by the firm. 5. Quantity of import item at Sl. No 3 viz. Copper Wire Rods may be allowed as applied for i.e. 219.6 Kgs. on net to net basis. 6. Quantity of import item No. 4 viz. Galvanised Steel Wire may be allowed as applied for i.e. 1710 Kgs. on net to net basis. 7. Quantity of import item No. 5 viz. PVC Compound may be allowed as applied for i.e. 3812.4 Kgs. on net to net basis. RA may take suitable consequential action accordingly.			

138	Case No.:20/17/81-ALC2/2014	Party Name:UTTAM GALVA STEELS LIMITED,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00555/AM15/	RLA File :03/95/040/00638/AM15/	Lic.No/Date:0310791182 18.11.2014	Defer Date: 05.05.2015
	Decision : NC noted that the case was referred to DIPP on 20.01.2015. NC observed that the case pertains to MoS. NC decided to send the application to MoS for examination. The case stands deferred to 05.05.2015.			

139	Case No.:25/17/81-ALC2/2014	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00560/AM15/	RLA File :03/94/040/00729/AM15/	Lic.No/Date:0310791169 18.11.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(11)/2013-TW dated 25.02.2015 (copy enclosed).			

RA may take suitable consequential action accordingly.

140	Case No.: 49/17/81-ALC2/2014	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00584/AM15/	RLA File :13/24/040/00033/AM15/	Lic.No/Date:1310047697 18.11.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/40 dated 10 /03/2015 as under:- - Words " 1.1 KV LT" may be suffixed with the description of export items at Sl. No. 1 & 2. - Net weights of export products at Sl. No. 1 & 2 may be specified as 27565 Kgs. & 23161 Kgs. respectively - Quantity of import item at Sl. No 1 viz. Alumimium Ingots may be allowed as applied for i.e. 19893 Kgs. on net to net basis in export item at Sl. No. 1. - Quantity of import item Sl. No. 2 viz. XLPE Compound may be allowed as applied for i.e. 7671 Kgs. on net to net basis in export item at Sl. No. 1. - Quantity of import item at Sl. No. 3 viz. Alumimium Ingots may be allowed as applied for i.e. 17986 Kgs. on net to net basis in export item at Sl. No. 2. - Quantity of import item Sl. No. 4 viz. XLPE Compound may be allowed as applied for i.e. 5175 Kgs. on net to net basis in export item at Sl. No. 2. RA may take suitable consequential action accordingly.			

141	Case No.: 68/17/81-ALC2/2014	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00603/AM15/	RLA File :13/24/040/00035/AM15/	Lic.No/Date:1310047700 18.11.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/141 dated 10 /03/2015 as under:- - Net weights of export product may be specified as 23161 Kgs. - Quantity of import item at Sl. No 1 viz. Alumimium Ingots may be allowed as applied for i.e. 17896 Kgs. on net to net basis. - Quantity of import item Sl. No. 2 viz. XLPE Compound may be allowed as applied for i.e. 5175 Kgs. on net to net basis. RA may take suitable consequential action accordingly.			

142	Case No.: 67/17/81-ALC2/2014	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File	RLA File	Lic.No/Date:1310047704	Defer Date:

:01/81/050/00602/AM15/	:13/24/040/00036/AM15/	21.11.2014	05.05.2015
Decision : NC observed that the case has been referred to DIPP on 20.01.2015. The case stands deferred to 05.05.2015.			

143	Case No.:72/17/81-ALC2/2014	Party Name: SHERA ENERGY PVT.LTD.	Meet No/Date: 17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00607/AM15/	RLA File :13/24/040/00038/AM15/	Lic.No/Date: 1310047703 21.11.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(203)/2014-ME dated 05.02.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

144	Case No.:74/17/81-ALC2/2014	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00609/AM15/	RLA File :34/24/040/00104/AM15/	Lic.No/Date: 3410040702 21.11.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/144 dated 10 /03/2015 as under:- Taking clue from SION C-1394, quantities of import items may be allowed as under: (i) Import item No.1 viz. Primary Unalloyed Aluminium as 1.02 Kgs. /Kg. content in the export product as claimed by the firm. (ii) Import item No. 2 viz. Magnesium as 1.10 Kgs. /Kg. content in the export product as claimed by the firm. (iii) Import item No.3 viz. Silicon as 1.075 Kgs. /Kg. content in the export product as claimed by the firm. RA may take suitable consequential action accordingly.			

145	Case No.:35/17/81-ALC2/2014	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date: 17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00570/AM15/	RLA File :34/24/040/00214/AM15/	Lic.No/Date: 3410040713 24.11.2014	Defer Date: 05.05.2015
	Decision : NC decided to send a letter to firm to submit the information as per written comments of DHI vide U.O. No. 3(36)/2015-TSW(B)/29 dated 12.02.2015 (copy enclosed) The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be			

provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015 .

146	Case No.: 41/17/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status: Deferred
	HQ File :01/81/050/00576/AM15/	RLA File :34/24/040/00208/AM15/	Lic.No/Date:3410040711 24.11.2014	Defer Date: 05.05.2015
	Decision : NC decided to send a letter to firm to submit the information as per written comments of DHI vide U.O. No. 3(33)/2015-TSW(B)/70 dated 04.02.2015 (copy enclosed) The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015 .			

147	Case No.: 77/17/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status: Deferred
	HQ File :01/81/050/00612/AM15/	RLA File :34/24/040/00209/AM15/	Lic.No/Date:3410040712 24.11.2014	Defer Date: 05.05.2015
	Decision : NC decided to send a letter to firm to submit the information as per written comments of DHI vide U.O. No. 3(27)/2015-TSW(B)/69 dated 04.02.2015 (copy enclosed) The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015 .			

148	Case No.: 80/17/81-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status: Deferred
	HQ File :01/81/050/00615/AM15/	RLA File :03/95/040/00655/AM15/	Lic.No/Date:0310791357 24.11.2014	Defer Date: 05.05.2015
	Decision : NC noted that the case was referred to DIPP on 27.02.2015. NC observed that the case pertains to DIT. NC decided to send the application to DIT for examination. The case stands deferred to 05.05.2015.			

149	Case No.:4/17/81-ALC2/2014	Party Name:STAR EXPORTS	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00539/AM15/	RLA File :03/95/040/00683/AM15/	Lic.No/Date:0310791363 25.11.2014	Defer Date: 05.05.2015
	Decision : NC noted that the case was under examination of MSME. NC observed that the case pertains to DIPP. NC decided to send the application to DIPP for examination. The case stands deferred to 05.05.2015.			

150	Case No.:5/17/81-ALC2/2014	Party Name:STAR EXPORTS	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00540/AM15/	RLA File :03/95/040/00684/AM15/	Lic.No/Date:0310791407 25.11.2014	Defer Date: 05.05.2015
	Decision : NC noted that the case was under examination of MSME. NC observed that the case pertains to DIPP. NC decided to send the application to DIPP for examination. The case stands deferred to 05.05.2015.			

151	Case No.:36/17/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00571/AM15/	RLA File :34/24/040/00213/AM15/	Lic.No/Date:3410040722 25.11.2014	Defer Date: 05.05.2015
	Decision : NC decided to send a letter to firm to submit the information as per written comments of DHI vide U.O. No. 3(35)/2015-TSW(B)/87 dated 12.02.2015 (copy enclosed). The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015 .			

152	Case No.:11/17/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved		
	HQ File :01/81/050/00546/AM15/	RLA File :03/94/040/00791/AM15/	Lic.No/Date:0310791528 28.11.2014			
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/52 dated 10 /03/2015 as under:-					
1. Net Weights of export products from Sl. No 1 to 17 may be specified as under:						
	Sl.No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)

1	81420	7	800	13	4950
2	40200	8	1000	14	6360
3	46200	9	1640	15	2960
4	3280	10	2040	16	1880
5	13279	11	2960	17	105000
6	2207	12	4320		

- Words "XLPE insulated" may be suffixed with the description of export products at Sl. No. 1 to 4.
- Words " with communication cable(4x 0.5 mm² Cu conductor)" may be suffixed with the description of export product at Sl. No. 17.
- Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as 38980 Kgs. for export products at Sl. No. 5 to 17 , taking clue from Engineering Tables No. 4 & 5.
- Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as applied for i.e. 170748.72 Kgs. for export products at Sl. No. 1 to 4 & 17, taking clue from Engineering Table No. 5.
- Quantities of import item at Sl. No.3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 4, as claimed by the firm.
- Quantities of import items at Sl. No.4(PVC Resin) & 5(Plasticiser) may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 5 to 17 as claimed by the firm.

RA may take suitable consequential action accordingly.

153	Case No.:52/17/81-ALC2/2014	Party Name:RAYCHEM RPG PVT LTD.	Meet No/Date:17/81- ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00587/AM15/	RLA File :34/24/040/00222/AM15/	Lic.No/Date:3410040731 28.11.2014	Defer Date: 05.05.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/153 dated 10/03/2015 as under:- - Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format. - Detailed calculations/basis for the quantities of import items The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015 .			

154	Case No.:54/17/81-ALC2/2014	Party Name:SHIVA STAINLESS STEEL PVT. LTD.,	Meet No/Date:17/81- ALC2/2014 24.02.2015	Closed
	HQ File	RLA File	Lic.No/Date:0510392223	

:01/81/050/00589/AM15/	:05/24/040/00380/AM15/	01.12.2014	
Decision :NC noted that CLA Delhi vide letter No.05/24/40/0380/AM15/ZALC-II/CLA dated 01.12.2014 has informed that the subject authorization is on repeat basis. Hence, NC decided to close the case. RA may take suitable consequential action accordingly.			

Case No.: 64/17/81-ALC2/2014	Party Name:ARFIN INDIA LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
HQ File :01/81/050/00599/AM15/	RLA File :08/24/040/00333/AM15/	Lic.No/Date:0810133985 01.12.2014	
155	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/155 dated 10 /03/2015 as under:- 1. Quantity of import item at may be allowed as 636 MT as 1.06 Kgs./Kg. content in the export product. RA may take suitable consequential action accordingly.		

Case No.: 63/17/81-ALC2/2014	Party Name:GURU RAJENDRA METALLOYS INDIA PVT. LTD.,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
HQ File :01/81/050/00598/AM15/	RLA File :08/24/040/00324/AM15/	Lic.No/Date:0810133999 02.12.2014	
156	Decision : NC decided to ratify the norms of above AA as per written comments of vide U.O. No. 30(204)/2014-ME dated 02/06/2014 (copy enclosed). RA may take suitable consequential action accordingly.		

Case No.: 17/17/81-ALC2/2014	Party Name:STAR EXPORTS	Meet No/Date:17/81-ALC2/2014 24.02.2015	Closed
HQ File :01/81/050/00552/AM15/	RLA File :03/95/040/00730/AM15/	Lic.No/Date:0310791637 03.12.2014	
157	Decision : NC noted that RA Mumbai vide letter No.03/95/040/0730/AM15/101 dated 03.12.2014 has informed that the subject authorization is on repeat basis. Hence, NC decided to close the case. RA may take suitable consequential action accordingly.		

Case No.: 53/17/81-ALC2/2014	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
HQ File :01/81/050/00588/AM15/	RLA File :10/24/040/00081/AM15/	Lic.No/Date:1010058929 04.12.2014	Defer Date: 05.05.2015
158	Decision : NC noted that deficiency letter was issued by DIT to the firm on 10.02.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or		

Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.

159	Case No.:16/17/81-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00551/AM15/	RLA File :03/95/040/00545/AM15/	Lic.No/Date:0310791733 05.12.2014	Defer Date: 05.05.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/159 dated 10/03/2015 as under:- 1. Detailed calculations for the requirement of import item, supported by the Cross sectional diagram of export product. 2. Net weight per KM of export product. 3. Material balancing viz. net content of each imported and indigenous input, per KM of export product. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015 .			

160	Case No.:38/17/81-ALC2/2014	Party Name:HONDA SIEL POWER PRODUCTS LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00573/AM15/	RLA File :05/23/040/00395/AM15/	Lic.No/Date:0510392304 05.12.2014	Defer Date: 05.05.2015
	Decision : NC decided to send a letter to firm to submit the information as per written comments of DHI vide U.O. No. 3(26)/2015-TSW(B)/68 dated 04.02.2015 (copy enclosed). The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015 .			

161	Case No.:45/17/81-	Party Name:BINDAL	Meet No/Date:17/81-	Status:Deferred
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	ALC2/2014	SMELTING PVT LTD	ALC2/2014 24.02.2015	
	HQ File :01/81/050/00580/AM15/	RLA File :05/23/040/00383/AM15/	Lic.No/Date:0510392310 08.12.2014	Defer Date: 05.05.2015
Decision : NC observed that the case is under examination of MSME w.e.f. 13.01.2015. The case stands deferred to 05.05.2015.				

	Case No.:10/17/81- ALC2/2014	Party Name:GLASSFIBRE & ALLIED INDUSTRIES,	Meet No/Date:17/81- ALC2/2014 24.02.2015	Approved
162	HQ File :01/81/050/00545/AM15/	RLA File :03/94/040/00857/AM15/	Lic.No/Date:0310791844 09.12.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 7/32/2015-TSW/19 dated 26/02/2015 (copy enclosed).				
RA may take suitable consequential action accordingly.				

	Case No.:15/17/81- ALC2/2014	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:17/81- ALC2/2014 24.02.2015	Status:Deferred
163	HQ File :01/81/050/00550/AM15/	RLA File :03/95/040/00675/AM15/	Lic.No/Date:0310791833 09.12.2014	Defer Date: 05.05.2015
Decision : NC noted that the case was under examination of DIT w.e.f. 20.01.2015. NC observed that the case pertains to DIPP. NC decided to send the application to DIPP for examination. The case stands deferred to 05.05.2015.				

	Case No.:55/17/81- ALC2/2014	Party Name:MAXOP ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:17/81- ALC2/2014 24.02.2015	Closed
164	HQ File :01/81/050/00590/AM15/	RLA File :05/24/040/00395/AM15/	Lic.No/Date:0510392341 09.12.2014	
Decision : NC noted that CLA Delhi vide letter No.05/24/040/0395/AM15/ZALC-II/CLA dated 09.12.2014 has informed that the subject authorization is on repeat basis. Hence, NC decided to close the case. RA may take suitable consequential action accordingly.				

	Case No.:46/17/81- ALC2/2014	Party Name:WIELAND METALS INDIA PRIVATE LTD.,	Meet No/Date:17/81- ALC2/2014 24.02.2015	Status:Deferred
165	HQ File :01/81/050/00581/AM15/	RLA File :07/24/040/00321/AM15/	Lic.No/Date:0710107166 10.12.2014	Defer Date: 05.05.2015
Decision : NC observed that the case is under examination of MSME w.e.f. 13.01.2015. The case stands deferred to 05.05.2015.				

166	Case No.:9/17/81-ALC2/2014	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00544/AM15/	RLA File :06/24/040/00023/AM15/	Lic.No/Date:0610038007 12.12.2014	Defer Date: 05.05.2015
	Decision : NC noted that deficiency letter was issued by C&PC to the firm on 03.03.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

167	Case No.:27/17/81-ALC2/2014	Party Name:AVDHOT ENGINEERS (PROP. VASUDEO D. YERAVDEKAR)	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00562/AM15/	RLA File :31/83/040/00194/AM15/	Lic.No/Date:3110065134 12.12.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(205)/14-ME dated 05.02.2015(copy enclosed). RA may take suitable consequential action accordingly.			

168	Case No.:56/17/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00591/AM15/	RLA File :07/24/040/00323/AM15/	Lic.No/Date:0710107176 12.12.2014	Defer Date: 05.05.2015
	Decision : NC observed that the case is under examination of C&PC w.e.f. 15.01.2015. The case stands deferred to 05.05.2015.			

169	Case No.:14/17/81-ALC2/2014	Party Name:R.R.KABEL LIMITED,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00549/AM15/	RLA File :03/95/040/00736/AM15/	Lic.No/Date:0310791996 15.12.2014	Defer Date: 05.05.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/169 dated 10/03/2015 as under:- 1. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise			

- supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
 5. Total requirement of each raw material, export product wise, in a tabular form

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015 .

170	Case No.:18/17/81-ALC2/2014	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00553/AM15/	RLA File :03/95/040/00688/AM15/	Lic.No/Date:0310792000 15.12.2014	Defer Date: 05.05.2015
	Decision : NC decided to send a letter to firm to submit the information as per written comments of MoS vide U.O. No. 2(2)/2015-TW dated 09.02.2015 (copy enclosed). The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015 .			

171	Case No.:19/17/81-ALC2/2014	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00554/AM15/	RLA File :03/95/040/00687/AM15/	Lic.No/Date:0310792004 15.12.2014	Defer Date: 05.05.2015
	Decision : NC decided to send a letter to firm to submit the information as per written comments of MoS vide U.O. No. 2(2)/2015-TW dated 09.02.2015 (copy enclosed). The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015 .			

172	Case No.:22/17/81-ALC2/2014	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00557/AM15/	RLA File :03/95/040/00685/AM15/	Lic.No/Date:0310792006 15.12.2014	Defer Date: 05.05.2015
	Decision : NC decided to send a letter to firm to submit the information as per written comments of MoS vide U.O. No. 2(2)/2015-TW dated 09.02.2015 (copy enclosed). The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015 .			

173	Case No.:24/17/81-ALC2/2014	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00559/AM15/	RLA File :03/95/040/00554/AM15/	Lic.No/Date:0310792002 15.12.2014	Defer Date: 05.05.2015
	Decision : NC decided to send a letter to firm to submit the information as per written comments of MoS vide U.O. No. 2(2)/2015-TW dated 09.02.2015 (copy enclosed). The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015 .			

174	Case No.:37/17/81-ALC2/2014	Party Name:WORLDFA EXPORTS PVT. LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00572/AM15/	RLA File :05/24/040/00410/AM15/	Lic.No/Date:0510392408 15.12.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/174 dated 10 /03/2015 as under:- 1. Words "containing 48000 Kgs. of Non-Magnetic Stainless Steel Cold Rolled Circles (200 Series)" may be suffixed with the description of export product. 2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 52800 Kgs. as 1.10 Kgs./kg. content in the export item.			

RA may take suitable consequential action accordingly.

175	Case No.:69/17/81-ALC2/2014	Party Name:DIGI DRIVES P.LTD	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00604/AM15/	RLA File :05/23/040/00420/AM15/	Lic.No/Date:0510392411 15.12.2014	Defer Date: 05.05.2015
	Decision : NC noted that the case sent to DIPP on 20.01.2015. NC observed that the case pertains to DHI. NC decided to send the application to DHI for examination. The case stands deferred to 05.05.2015.			

176	Case No.:70/17/81-ALC2/2014	Party Name:DIGI DRIVES P.LTD	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00605/AM15/	RLA File :05/23/040/00422/AM15/	Lic.No/Date:0510392413 15.12.2014	Defer Date: 05.05.2015
	Decision : NC noted that the case sent to DIPP on 20.01.2015. NC observed that the case pertains to DHI. NC decided to send the application to DHI for examination. The case stands deferred to 05.05.2015.			

177	Case No.:71/17/81-ALC2/2014	Party Name:DIGI DRIVES P.LTD	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00606/AM15/	RLA File :05/23/040/00421/AM15/	Lic.No/Date:0510392412 15.12.2014	Defer Date: 05.05.2015
	Decision : NC noted that the case sent to DIPP on 20.01.2015. NC observed that the case pertains to DHI. NC decided to send the application to DHI for examination. The case stands deferred to 05.05.2015.			

178	Case No.:73/17/81-ALC2/2014	Party Name:DIGI DRIVES P.LTD	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00608/AM15/	RLA File :05/23/040/00419/AM15/	Lic.No/Date:0510392410 15.12.2014	Defer Date: 05.05.2015
	Decision : NC noted that the case sent to DIPP on 20.01.2015. NC observed that the case pertains to DHI. NC decided to send the application to DHI for examination. The case stands deferred to 05.05.2015.			

179	Case No.:7/17/81-ALC2/2014	Party Name:KALPANA INTERNATIONAL	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00542/AM15/	RLA File :06/24/040/00027/AM15/	Lic.No/Date:0610038008 16.12.2014	Defer Date: 05.05.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written			

comments of DIPP vide U.O. No. 12/24/2015-TSW/179 dated 10/03/2015 as under:-

1. Details of manufacturing operations on import items.
2. Difference in export and import items
3. Net weight of other inputs in export products, imported or indigenous, if any.

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015 .

Case No.:65/17/81-ALC2/2014	Party Name:RUBY MICA COMPANY LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
HQ File :01/81/050/00600/AM15/	RLA File :02/24/040/00185/AM15/	Lic.No/Date:0210205341 16.12.2014	Defer Date: 05.05.2015
180			
Decision : NC decided to send a letter to firm to submit the following information as per recommendation of the representative of DIPP:			
3,4,5&11 of SDL.			
The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015 .			

Case No.:78/17/81-ALC2/2014	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
HQ File :01/81/050/00613/AM15/	RLA File :07/24/040/00295/AM15/	Lic.No/Date:0710107186 16.12.2014	
181			
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/181 dated 10 /03/2015 as under:-			
1. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 8644.72 Kgs as 1.01 Kgs./kg. content in the export item. 2. Quantity of import item at S.No. 2 may be allowed as applied for i.e. 259.43 Kgs as 1.01 Kgs./kg. content in the export item			

RA may take suitable consequential action accordingly.

182	Case No.:40/17/81-ALC2/2014	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00575/AM15/	RLA File :34/24/040/00230/AM15/	Lic.No/Date:3410040807 17.12.2014	Defer Date: 05.05.2015
	Decision : NC noted that the case sent to DIPP on 20.01.2015. NC observed that the case pertains to DHI. NC decided to send the application to DHI for examination. The case stands deferred to 05.05.2015.			

183	Case No.:28/17/81-ALC2/2014	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00563/AM15/	RLA File :31/83/040/00203/AM15/	Lic.No/Date:3110065146 18.12.2014	Defer Date: 05.05.2015
	Decision : DHI vide U.O. No. 3(31)/2015-TSW(B)/75 dated 05.02.2015 has provided comments. However, the Committee noted that firm is importing CRNGO electrical Steel in coils. NC decided to check from firm whether the import item CRNGO Electrical Steel in coils is in primary form or secondary form. The case stand deferred to 05.05.2015.			

184	Case No.:29/17/81-ALC2/2014	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00564/AM15/	RLA File :31/83/040/00202/AM15/	Lic.No/Date:3110065147 18.12.2014	Defer Date: 05.05.2015
	Decision : DHI vide U.O. No. 3(31)/2015-TSW(B)/75 dated 05.02.2015 has provided comments. However, the Committee noted that firm is importing CRNGO electrical Steel in coils. NC decided to check from firm whether the import item CRNGO Electrical Steel in coils is in primary form or secondary form. The case stand deferred to 05.05.2015.			

185	Case No.:30/17/81-ALC2/2014	Party Name:MUBEA SUSPENSION INDIA LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00565/AM15/	RLA File :31/83/040/00198/AM15/	Lic.No/Date:3110065150 18.12.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/185 dated 10/03/2015 as under:- 1. Quantity of import item may be allowed as 1.067 Kgs./Kg. content in the export product as per SION at Sl. No. C-600			

RA may take suitable consequential action accordingly.

Case No.:39/17/81-ALC2/2014	Party Name:WELSPUN CORP LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status: Deferred
HQ File :01/81/050/00574/AM15/	RLA File :34/24/040/00239/AM15/	Lic.No/Date:3410040810 18.12.2014	Defer Date: 05.05.2015
186	Decision : DIPP vide U.O. No. 12/24/2015-TSW/186 dated 10 /03/2015 has provided comments. However, the Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.		

Case No.:42/17/81-ALC2/2014	Party Name:WELSPUN CORP LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status: Deferred
HQ File :01/81/050/00577/AM15/	RLA File :34/24/040/00228/AM15/	Lic.No/Date:3410040808 18.12.2014	Defer Date: 05.05.2015
187	Decision : DIPP vide U.O. No. 12/24/2015-TSW/187 dated 10 /03/2015 has provided comments. However, the Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.		

Case No.:43/17/81-ALC2/2014	Party Name:WELSPUN CORP LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status: Deferred
HQ File :01/81/050/00578/AM15/	RLA File :34/24/040/00182/AM15/	Lic.No/Date:3410040812 18.12.2014	Defer Date: 05.05.2015
188	Decision : DIPP vide U.O. No. 12/24/2015-TSW/188 dated 10/03/2015 has provided comments. However, the Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.		

189	Case No.:62/17/81-ALC2/2014	Party Name:METENERE LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00597/AM15/	RLA File :05/24/040/00415/AM15/	Lic.No/Date:0510392477 18.12.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(208)/2014-ME dated 05.02.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

190	Case No.:75/17/81-ALC2/2014	Party Name:WELSPUN CORP LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status: Deferred
	HQ File :01/81/050/00610/AM15/	RLA File :34/24/040/00229/AM15/	Lic.No/Date:3410040809 18.12.2014	Defer Date: 05.05.2015
	Decision : DIPP vide U.O. No. 12/24/2015-TSW/190 dated 10 /03/2015 has provided comments. However, the Committee also decided to check from firm whether it is a case of Physical Export or Deemed Export. In case it is a Deemed Export, firm should provide a copy of Project Authority Certificate (PAC). In case supply is against Invalidation letter of an EPCG authorization, please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

191	Case No.:32/17/81-ALC2/2014	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00567/AM15/	RLA File :04/24/040/00229/AM15/	Lic.No/Date:0410159915 19.12.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(210)/2014-ME dated 05.02.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

192	Case No.:33/17/81-ALC2/2014	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00568/AM15/	RLA File :04/24/040/00230/AM15/	Lic.No/Date:0410159914 19.12.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(209)/2014-ME dated 05.02.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

193	Case No.:34/17/81-ALC2/2014	Party Name:CODINA METALIC PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00569/AM15/	RLA File :04/24/040/00239/AM15/	Lic.No/Date:0410159916 19.12.2014	Defer Date: 05.05.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/193 dated 10/03/2015 as under:- 1. Size of export item. 2. Detailed calculations for the quantity of import item with wastage claimed at each stage of manufacture supported by documentary evidence/drawings etc. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

194	Case No.:21/17/81-ALC2/2014	Party Name:STAR EXPORTS	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00556/AM15/	RLA File :03/95/040/00786/AM15/	Lic.No/Date:0310792261 22.12.2014	Defer Date: 05.05.2015
	Decision : NC noted that the case was under examination of MSME. NC observed that the case pertains to DIPP. NC decided to send the application to DIPP for examination. The case stands deferred to 05.05.2015.			

195	Case No.:23/17/81-ALC2/2014	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:17/81-ALC2/2014 24.02.2015	Closed
	HQ File :01/81/050/00558/AM15/	RLA File :03/95/040/00780/AM15/	Lic.No/Date:0310792255 22.12.2014	
	Decision : NC noted that RA Mumbai vide letter No.03/95/040/780/AM15/100 dated 22.12.2014 has informed that the subject authorization is on repeat basis. Hence, NC decided to close the case. RA may take suitable consequential action accordingly.			

196	Case No.:44/17/81-ALC2/2014	Party Name:L.D.D.N. IMPEX	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00579/AM15/	RLA File :05/23/040/00438/AM15/	Lic.No/Date:0510392549 22.12.2014	Defer Date: 05.05.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/196 dated 10/03/2015 as under:-			

1. Requirement of each import item- export product wise.
2. Total requirement of each import item, export product wise, in a tabular form

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.

197	Case No.:58/17/81-ALC2/2014	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00593/AM15/	RLA File :07/24/040/00335/AM15/	Lic.No/Date:0710107262 23.12.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(28)2015/TSW(B)/112 dated 04.03.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

198	Case No.:51/17/81-ALC2/2014	Party Name:KUMAR ENGINEERING WORKS	Meet No/Date:17/81-ALC2/2014 24.02.2015	Closed
	HQ File :01/81/050/00586/AM15/	RLA File :05/23/040/00442/AM15/	Lic.No/Date:0510392587 26.12.2014	
	Decision : NC noted that CLA Delhi vide letter No.05/23/040/0442/AM15/ZALC-I/CLA dated 26.12.2014 has informed that the subject authorization is on repeat basis. Hence, NC decided to close the case. RA may take suitable consequential action accordingly.			

199	Case No.:6/17/81-ALC2/2014	Party Name:KOTSONS P.LTD	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00541/AM15/	RLA File :06/24/040/00028/AM15/	Lic.No/Date:0610038024 31.12.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(30)2015/TSW(B)/77 dated 02.02.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

200	Case No.:8/17/81-ALC2/2014	Party Name:KOTSONS P.LTD	Meet No/Date:17/81-ALC2/2014	Approved
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		24.02.2015	
HQ File :01/81/050/00543/AM15/	RLA File :06/24/040/00025/AM15/	Lic.No/Date:0610038023 31.12.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(29)2015/TSW(B)/76 dated 02.02.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

201	Case No.:50/17/81-ALC2/2014	Party Name:ALSTRONG ENTERPRISES INDIA PVT.LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00585/AM15/	RLA File :05/23/040/00457/AM15/	Lic.No/Date:0510392636 31.12.2014	Defer Date: 05.05.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/201 dated 10/03/2015 as under:- 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Thickness of aluminium coil/Aluminium Colour coated coils in export products at Sl. No. 1 & 2 have been indicated as 0.25 mm & 0.50 mm respectively, whereas, in import items it has been indicated as 0.21 mm. , & 0.46 mm respectively The same may be clarified and their correct thicknesses may be indicated. 3. Detailed calculations for the quantities of import items. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 05.05.2015.			

202	Case No.:47/17/81-ALC2/2014	Party Name:MANDEEP CABLE PVT.LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00582/AM15/	RLA File :05/24/040/00461/AM15/	Lic.No/Date:0510392666 01.01.2015	Defer Date: 05.05.2015
	Decision : NC noted that the case sent to DIPP on 13.01.2015. The representative of DIPP informed that the application of the subject authorization is not available with them. Hence, NC decided to send a copy of the application to DIPP for examination. The case stands deferred to 05.05.2015.			

203	Case No.:79/17/81-ALC2/2014	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File	RLA File	Lic.No/Date:0410160031	

	:01/81/050/00614/AM15/	:04/24/040/00259/AM15/	13.01.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/203 dated 10 /03/2015 as under:- 1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 5607.25Kgs. after taking clue from Engineering Table 5. RA may take suitable consequential action accordingly.				

	Case No.:83/17/81-ALC2/2014	Party Name:BILCARE LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
204	HQ File :01/81/050/00618/AM15/	RLA File :31/83/040/00227/AM15/	Lic.No/Date:3110065209 15.01.2015	Defer Date: 05.05.2015
Decision : NC observed that the case is under examination of C&PC w.e.f. 27.02.2015. The case stands deferred to 05.05.2015.				

	Case No.:84/17/81-ALC2/2014	Party Name:BILCARE LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
205	HQ File :01/81/050/00619/AM15/	RLA File :31/83/040/00228/AM15/	Lic.No/Date:3110065219 20.01.2015	Defer Date: 05.05.2015
Decision : NC observed that the case is under examination of C&PC w.e.f. 27.02.2015. The case stands deferred to 05.05.2015.				

	Case No.:26/17/81-ALC2/2014	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
206	HQ File :01/81/050/00561/AM15/	RLA File :32/21/040/00162/AM15/	Lic.No/Date:3210077400 21.01.2015	Defer Date: 05.05.2015
Decision : NC noted that the case sent to DIPP on 04.02.2015. NC observed that the case pertains to DHI. NC decided to send the application to DHI for examination. The case stands deferred to 05.05.2015.				

	Case No.:1/17/81-ALC2/2014	Party Name:ARFIN INDIA LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Approved
	HQ File :01/81/050/00536/AM15/	RLA File :08/24/040/00402/AM15/	Lic.No/Date:0810134521 05.02.2015	
207	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015-TSW/207 dated 10 /03/2015 as under:- 1. Quantity of import item at may be allowed as applied for i.e. 318 MT as 1.06 Kgs./Kg. content in the export product.			

RA may take suitable consequential action accordingly.

208	Case No.:81/17/81-ALC2/2014	Party Name:TIRUPATI PLASTOMATICS PVT LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00616/AM15/	RLA File :13/24/040/00009/AM13/	Lic.No/Date:1310047786 13.02.2015	Defer Date: 05.05.2015
Decision : NC observed that the case is under examination of DIPP w.e.f. 05.03.2015. The case stands deferred to 05.05.2015.				

209	Case No.:82/17/81-ALC2/2014	Party Name:TIRUPATI PLASTOMATICS PVT LIMITED	Meet No/Date:17/81-ALC2/2014 24.02.2015	Status:Deferred
	HQ File :01/81/050/00617/AM15/	RLA File :13/24/040/00008/AM13/	Lic.No/Date:1310047787 13.02.2015	Defer Date: 05.05.2015
Decision : NC observed that the case has been transferred to DIPP on 05.03.2015. The case stands deferred to 05.05.2015.				

Offline Agenda Meeting No. 17/81 dated 24.02.2015

Sl. No. 185

CASE NO. AR-	M/s Powergear Ltd., Bangalore.
Meeting No. 17/81	F. No. 01/81/050/798/AM07/DES-II
Dated: 24.02.2015	Request of M/s Powergear Ltd., Bangalore for modification in IO Norms in respect of AA No. 0710049603 dated 15.01.2006 issued form RA, Bangalore.

Decision: NC observed that the case is related to PH. NC decided to take up the case in the next meeting. The case stand deferred to 05.05.2015.

Sl. No. 186

CASE NO. AR-	M/s Savera Auto Comps (P) Ltd.
Meeting No. 17/81	F. No. 01/80/050/00042/AM12/DES-II
Dated: 24.02.2015	Request of M/s Savera Auto Comps (P) Ltd. for fixation of adhoc Norms in respect of Advance License No. 0310622965 dated 23.03.2011.

Decision: NC observed that the case is under examination of C&PC. A DO from this Directorate has been sent on 03.02.2015 to C&PC to expedite the matter. The case stand deferred to 05.05.2015.

Sl. No. 187

CASE NO. AR-	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 17/81	F.No.01/81/050/0488/AM10/DES-II
Dated: 24.02.2015	Advance Licence No. 0410110189 dated 15.12.2009

	RLA's F.No.04/24/040/00236/AM10
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Decision: NC observed that the comments of C&PC have been received. However, the report regarding PE/DE from the firm is still awaited. NC decided to send a reminder to the firm to expedite the reply. The case stand deferred to 05.05.2015.

Sl. No. 188

CASE NO. AR-3	M/s. Sterlite Industries (I) Ltd.
Meeting No. 17/81	F.No.01/81/162/96/AM12/DES-II
Dated: 24.02.2015	Request for fixation of IO Norms in respect of Advance License No. 3510030590 dated 15.06.2010.

Decision: NC observed that the case is related to PH. NC decided to take up the case in the next meeting. The case stand deferred to 05.05.2015.

Sl. No. 189

CASE NO. C-1	M/s. Carclo Technical Plastics (P) Ltd.
Meeting No. 17/81	F.No.01/81/162/0043/AM'14/DES-II
Dated: 24.02.2015	Request of M/s. Carclo Technical Plastics (P) Ltd. Bangalore (100%EOU) forwarded by Development Commissioner SCEZ Bangalore for fixation of scrap/wastage norms.

Decision: NC observed that the case is under examination of C&PC. A DO from this Directorate has been sent on 03.02.2015 to C&PC to expedite the matter. The case stand deferred to 05.05.2015.

Sl. No.190

CASE NO. C-17	M/s. Paramount Communication Ltd., New Delhi
Meeting No. 17/81	F.No. 01/81/50/227/AM12/DES-II
Dated: 24.02.2015	Clarification for changing the composition of the export product in respect of AA No. 0510300201 dated 24.08.2011

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/24/2015/TSW/C-17 dated 10/03/2015 as under:

1. Description, quantity & net weight of export items may be modified as under:

Sl. No	Description	Size	Quantity (Kms.)	New weight (Kgs.)
1	Electric Cables, Copper Conductor XLPE insulated, Unarmoured, 1100 Volts	1Cx 935 SQMM	5.23	43204
2	Electric Cables, Copper Conductor PVC insulated, armoured, 1100 Volts	19Cx 2.5 SQMM	2.02	2518
3		2Cx 2.5 SQMM	5.59	2444

4	Electric Cables, Copper Conductor TPLSF insulated, PVC Sheathed, armoured, 1100 Volts	3Cx 2.5 SQMM	54.68	27837
5	Electric Cables, Copper Conductor XLPE insulated, TPLSF Sheathed, armoured, 1100 Volts	4Cx 50 SQMM	5.99	19222
6		4Cx 70 SQMM	6.99	29802
7		4Cx 95 SQMM	2.42	13974
8		4Cx 120 SQMM	2.17	15884
9		4Cx 185 SQMM	4.0	40790
10		4Cx 240 SQMM	0.95	12881
11	Electric Cables, Copper Conductor PVC insulated & Sheathed, armoured, 1100 Volts	5Cx 2.5 SQMM	29.02	17383
12		7Cx 2.5 SQMM	1.46	782
13		12Cx 2.5 SQMM	8.54	8345
14		14Cx 2.5 SQMM	1.95	1991
15		27Cx 2.5 SQMM	2.67	4489
16		2P x 0.5 SQMM	79.33	31922
17		8P x 0.5 SQMM	492.24	347675
18		12P x 0.5 SQMM	22.25	19220
19		16P x 0.5 SQMM	5.33	5912
20		20P x 0.5 SQMM	9.95	12220
21		1P x 1.5 SQMM	6.0	2025
22		2P x 1.5 SQMM	8.28	5723
23		4P x 1.5 SQMM	9.43	8476
24		8T x 0.5 SQMM	12.0	9062
25		1Tx 1.5 SQMM	6.0	2456

2. Quantities of import item at Sl. No 1 viz. Continuous Cast Copper Rod/Cathodes/Wire bars/Wire Rods(EC Grade) may be allowed as under:

a) For Export products mentioned at Sl. No. 1 to 15 as 8184.28 Kgs./KM, 405.6 Kgs./KM, 42.55 Kgs./KM, 65.06 Kgs./KM, 1651.19 Kgs./KM, 2216.16 Kgs./KM, 3307.64 Kgs./KM, 4168.14Kgs./KM, 6116.94 Kgs./KM, 8509.18 Kgs./KM, 106.31 Kgs./KM, 154.29 Kgs./KM, 258.46 Kgs./KM, 299.84Kgs./KM & 581.25 Kgs./KM respectively as applied for by the firm taking clue from Engineering Tables 4 & 5.

b) For Export products mentioned at Sl. No. 16 to 25 as 1.01 kgs/kg content in the Export products.

3. Quantity of import item at S.No.2 may be allowed as under:

(a) XLPE Compound as 1.05 kgs./kg content in the Export products at Sl. No. 1 & 5 to 10.

(b) TPLSF Compound as 1.05 kgs./kg content in the Export products at Sl. No. 4 to 10.

PRADYUMNA SAHU
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

4. Quantity of import item at S.No.3 i.e. PVC Compound may be allowed as 1.05 kgs./kg content in the Export products at Sl. No. 2 to 4 & 11 to 25.

5. Quantity of import item at Sl. No. 4 i.e. Steel Armouring Wire/Strip may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 2 to 25.

RA may take suitable consequential action accordingly.

Sl. No. 191

CASE NO. AR-09	M/s. Toshiba JSW Power Systems Pvt. Ltd., Chennai
Meeting No. 17/81	F.No. 01/81/50/60/AM14/DES-II
Dated: 24.02.2015	Request for reconsideration of the case for ratification of norms in respect of Advance Authorisation No. 0410145237 dated 17.04.2013 issued from RA, Chennai.

Decision: NC observed that the reply of the firm is under examination of DHI. The case stand deferred to 05.05.2015.

Sl. No. 192

Case No. AR-	M/s. Lloyd Insulations (India) Limited
Meeting No. 17/81	F. No. 01/81/50/36/AM-10/DES-II
Dated:- 24.02.2015	Request for amendment in description of import items in respect of Advance License No. 0510241176 dated 12.05.2009.

Decision: NC noted that deficiency letter was issued to the firm on. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

The case stand deferred to 05.05.2015.

Sl. No. 193

Case No. AR-	M/s. Delton Cables Limited
Meeting No. 17/81	F. No. 01/81/50/279/AM12/DES-II
Dated:- 24.02.2015	Request for ratification of norms in respect of Advance License No. 0510305311 dated 14.10.2011.

Decision: NC observed that the case is under examination of DHI. The case stand deferred to 05.05.2015.

Date:16.04.2015
Place:New Delhi

(Pradyumna Sahu)
Foreign Trade Development Officer

- 65 -

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13.1.15



NYPRO FORBES PRODUCTS LIMITED



20.06.2014

Zonal Jt. Director General of Foreign Trade
4th Floor, Shastri Bhavan Annex,
26, Haddows Road,
Chennai - 600 006.

Dear Sir

Sub: Request for Cancellation of Advance Licence No 0410138236 dated 19/07/2012

Ref: . Our IE code No.0496008773.

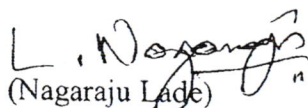
File No. 04/24/040/00063/AM13 / 31/12/2013

With reference to the above we have requested thru our letter dated 27/01/2014 to return back of Advance licence No 0410138236 dated 19/07/2012 which was given for extension of time. Till date we have not received the original back to us.

Since there are neither imports nor exports against above licence and there are no orders from our customer we request your office to cancel the above licence.

Thanking you,

Yours faithfully,


(Nagaraju Lade)

Director Finance & Company Secretary

- 66 -

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~~26.11.14~~
24.02.15

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.0310727784 dated 12.3.2013 issued in favour of M/s. Apar Industries Ltd. Mumbai

Reference DGFT O.M. No. 01/81/50/79/AM14/DES-II/62 dated 17.6.2014 vide which comments of this Department have been sought on the above mentioned application of M/s. Apar Industries Ltd. Mumbai for export of "Fibre Single Mode CATV Cable Unarmoured".

2. The FOB value of export is Rs. 121,113,125.00 (US\$ 2,232,500.00) and CIF value of Import is Rs 104,665,278.00 (US\$1,894,395.00).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the export product. This Department recommends ratification of norms of advance authorization as under:-

- | | |
|-------------------|--|
| 1. Series no. 1-2 | As applied for by the party with accountability clause |
| II. Series no. 3 | 6466 No. |


(Saurabh Ranjan)
Scientist 'B'

Shri Hardhan Das, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(10)/2014-IPHW dated 6.01.2015

By No 1232-DES-II
13.1.15

26.11.14

— 67 —
भारत सरकार

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24.02.15

GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

REMINDER

संख्या

No.....
W-27/42/2013-IPHW

दिनांक

Date.....
9.2.2015

M/s. Precision Electronics Ltd
D-1081, New Friends Colony
New Delhi-110065

Sub:-Application for ratification of norms of Advance Licence No.0510357436 dated
18.6.2013 for export of "Power Distribution etc."

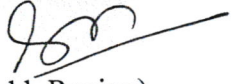
Sir,

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 9.05.2014 on the subject mentioned above requesting you to provide the following information to enable further processing of the proposal :--

- (i) Quantity of import items like cables, wires in No./Meters
- (ii) The quantity of Import items required per unit of each of the export product
- (iii) The justification of 10% wastage claimed by you for wires and cables, as it appears to be on higher side as far as cutting, stripping is concerned

2. You are requested to provide the aforesaid information at the earliest. In lieu of the information we may not be able to process the case further. If the information is not received within fifteen days the case may be treated as closed as far as this department is concerned.

(Yours faithfully


((Saurabh Ranjan)
Scientist 'B'

✓ Copy to:
Shri Raman Kumar
FTDO
O/o DGFT
Udyog Bhavan
New Delhi

w.r.t DGFT UO No. 01/81/50/160/AMI4/DES-11/320
dated 10.10.2013



राष्ट्रीय ई-गवर्नेंस योजना
National e-Governance Plan

Public services closer home

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

17
26.11.14

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 24/02/2015 - Case No. 51/11/81 (M/s Hindustan Vidyut products Limited) (Advance Authorization No. 0510367987 dated 09.10.2013)

Advance Authorisation may be ratified as per SION at Sl. No. C-7 for Engineering products

Norms committee may take a view


10/3/15

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No.12/24/2015-TSW/17 dated 10 /03/2015

By No 1431-DSH
10-3-15

- 69 -

19
24.02.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/02/2015 - Case No. 36/2/81 (M/s Sterlite Technologies Limited)
(Advance Authorization No. 0310763662 dated 30.12.2013)**

Advance Authorisation may be ratified as under:

1. Net weight of export product may be specified as 19950 Kgs.
2. Quantity of import item at Sl. No. 1 may be allowed as 1.02 Kgs./Kg. content in the export item taking clue from SION at Sl. No. C-1394 for Engineering products

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/24/2015-TSW/19 dated 10 /03/2015

*Dr No 1432-263-II
20.3.15*

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

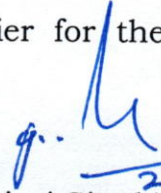
Subject : Application of M/s Hightemp Furnaces Ltd. for ratification of norm of AA No. 0710101166 dated 07.01.2014.

Reference: DGFT ID Note No.01/81/50/21/AM 15/DES II/199 Dated 29.12.2014.

Reference above, the application of the firm has been examined and it is observed that import list is incomplete and certain other essential information has also not been furnished along with the application. The firm may therefore be requested to furnish following information:

1. Copy of advance authorization along with complete list of import items.
2. Information as per Sl. No. 3, 4, 5, 8 & 11 of SDL.
3. Details of previous advance authorization if ratified earlier for the same export product.

This issue with the approval of IA (KKT).


(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(13)/2015/TSW(B)/ (44) dated 21.01.2015.

By No 1262 DES-II
23.1.15

By 23.1.15
82/11/23

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Crompton Greaves Ltd. for ratification of norm of AA No. 0310767077 Dated 21.01.2014.

Reference: DGFT ID Note No. 01/81/50/63/AM 15/DES II/206 Dated 30.12.2014.

O/o DGFT may refer to firm's reply dated 12.12.2014 forwarded to this office under above reference. It is observed from the reply that they have indicated resultant product 20.5 MVA I- Phase transformer while export product covered in the subject authorization is 250 MVA I- Phase auto transformer. Thus the information furnished under above reference are not relevant with this case. The firm may therefore be advised to furnish following information in respect of 250 MVA I-Phase auto transformer:

1. Information as per Sl. NO. 4, 5, 8 & 11 of SDL.
2. End use of import item no. 21 in the manufacturing process.
3. Particulars of authorization obtained in the past and ratified by norm committee for the same export product covered under this application.
4. Technical details as per Appendix 33.

This issue with the approval of IA(KKT).

9. 2. 15

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(78)/2014-TSW(B)/99 dated 24.02.2015

Dn NO 1447-DES-II
16.3.2015

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Sharda Motors Industries Ltd. for ratification of norm of AA No. 0510378048 dated 03.02.2014.

Reference: DGFT ID Note No.01/81/50/14/AM 15/DES II/168 Dated 14.11.2014.

Reference above, the application and subsequent reply submitted by the firm vide their letter dated 14.11.2014 has been examined and based on information made available there in the proposal is recommended as under:

Sl. No	Export Product	Net wt./piece of EP	Import Items	Quantity recommended/piece of EP
1.	Silencer Exhaust A030M065	5.46 kg.	i. Non alloy steel aluminized steel coil. ii. Cold rolled stainless steel coil. iv. Oxidation catalyst.	4 kg. with 5% wastage. 0.72 kg. with 10% wastage. Being a component on net to net basis.
2.	Silencer Exhaust A034F778	6.8 kg.	i. Non alloy steel aluminized steel coil. ii. Oxidation Catalyst.	5.94 kg. with 5% wastage. Being component on net to net basis.
3.	Silencer Exhaust A030X284	6.90 kg.	i. Non alloy steel aluminized steel coil.	5.55 kg. with 5% wastage.
4.	Silencer Exhaust A043T869	14 kg.	ii. Non alloy steel aluminized steel coil.	13.6 kg. with 5% wastage.
5.	Silencer Exhaust A043T871	17.5 kg.	i. Non alloy steel aluminized steel coil	17.28 kg. with 5% wastage.
6.	Silencer Exhaust 0155-3387	5 kg.	ii. Non alloy steel aluminized steel coil	4.93 kg. with 5% wastage.

This issue with the approval of IA(KKT).

(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(80)/2014/TSW(B)/

dated 20.01.2015.

By No 1255-DBS/H
21.1.15

26.11.14

-73-
F. No. 46011/1/2015-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

30
24.02.15

Shastri Bhawan, New Delhi-110 001
Dated, the 4th February, 2015

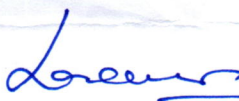
OFFICE MEMORANDUM

Subject : Ratification of Advance Authorisation No.0510378011 dated 03.02.2014.

The undersigned is directed to refer to DGFT U.O. No. 01/81/50/0016/AM15/DES-II/116 dated 22.12.2014 on the subject mentioned above. The item of exports are different types of "Electrical Switching components / Parts". These are to be manufactured by "Injection Moulding Process". The O/o of DGFT has asked the views of DCPC on the advice of DHI for import of various polymers. The wastage applied is 5%, which is reasonable and is in accordance with general SIONS.

The 5% wastage may be considered on the net content of relevant Polymers i.e. ABS Resin, Polycarbonate Resin, Polyamide - 66 Resin, Thermoplastic Elastomer (TPE), PP Resin, ABS + PA6 Blend, Polyacetal Resin contained in the export product i.e. Electrical Switching / Components / Parts.

This issues with the approval of competent authority.


(Dharam Vir)
Section Officer
Tele:- 2338 2575

Shri. Hardan Das,
FTDO, O/o, DGFT, (DES-II)
Udyog Bhawan,
New Delhi-1100011

*By No 1381-DES-II
20.2.15*

For DES-II

-74-

59
15/11/14

32
24.02.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 15/10/2014 - Case No. 27/2/81 (M/s. Jindal SAW Limited) (Advance Authorization No. 0510378408 dated 05.02.2014)

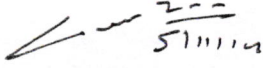
Advance Authorization may be ratified as under:

1. Net weight of export items at Sl. No. 1 to 4 may be specified as 1422.09 MT, 14410.5 MT, 97.179 MT & 11.521 MT respectively.
2. Total Net weight of export items at Sl. No. 5 & 6 put together may be specified as 11.293 MT.
3. Net weight of export items at Sl. No. 7, 8 & 9 may be specified as 40.225 MT, 25.482 MT & 16.498 MT respectively.
4. Thickness of "3LPP coating" in export items at Sl. No. 1 to 4 may be specified as "3.50 mm".
5. Quantities of import items at Sl. No. 1 to 5 may be allowed as applied for taking clue from SION C-593 for export products at Sl. No. 1 & 2.
6. Quantity of import items at Sl. No. 6 may be allowed as applied for.
7. Quantity of import item at Sl. No. 7 viz. Epoxy Powder may be allowed as 5.468 MT taking clue from SION C-1292.
8. Quantity of import item at Sl. No. 8 viz. Adhesive may be allowed as 11.995 MT taking clue from SION C-1292.
9. Quantity of import item at Sl. No. 9 viz. Polypropylene(PP) may be allowed as 147.974 MT.
10. Quantities of import items at Sl. No. 10, 11, 12 & 13 may be allowed as 7.25 MT, 15.936 MT, 88.73 MT (2115 Rolls) & 1596.15 MT respectively.
11. Weight of import item at Sl. No. 14 may be specified as 20.172 MT and quantity of this item may be allowed on net to net basis with a accountability clause.
12. Quantities of import items at Sl. No. 15 to 19 may be allowed as applied for taking clue from SION C-593 for export product at Sl. No. 3.
13. Quantity of import items at Sl. No. 20 may be allowed as applied for.
14. Quantity of import item at Sl. No. 21 viz. Epoxy Powder may be allowed as 0.038 MT taking clue from SION C-1292.
15. Quantity of import item at Sl. No. 22 viz. Adhesive may be allowed as 0.084 MT taking clue from SION C-1292.
16. Quantity of import item at Sl. No. 23 viz. Polypropylene(PP) may be allowed as 1.031 MT.

By NO 957-DES-7
5-11-14

17. Quantities of import items at Sl. No. 24 , 25, 26 & 27 may be allowed as 0.042 MT, 0.10 MT, 602 Kgs. & 6.813 MT respectively.
18. Weight of import item at Sl. No. 28 may be specified as 1.38 MT and quantity of this item may be allowed on net to net basis with a accountability clause.
19. Word "Relevant" may be prefixed with the description of import item at Sl. No. 29 and its quantity may be allowed as 1305 Kgs.
20. Total quantities of import items at Sl. No. 30 to 34 put together may be allowed within 2 % of FOB value of export items at Sl. No. 5 & 6.
21. Words " of relevant grade and thickness" may be added with the description of import item at Sl. No. 35.
22. Quantities of import items at Sl. No. 35 to 39 may be allowed as applied for taking clue from SION C-593 for export products at Sl. No. 7, 8 & 9.

Norms committee may take a view


5/11/14

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/141/2014-TSW/59 dated 05 /11/2014

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

Subject: Adv. Authorization of Input output norms under para 4.7 against advance authorization no 0410155212 dated 14.02.14 in respect of M/s Metaloid Architectural Pvt Ltd.

The norms may be fixed as follows:-

- Import may be allowed for 1927.68 kg inclusive of 65.9% wastage after affecting 1/3rd recovery for scrap. Total 98 sheets may be allowed for import.

This issues with the approval of Director (ME) for taking view by NC.

Sodhi
13/1/15
(K.S. Sodhi)
AD(ME)

Sh Hardhan Das, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(102)/2014-ME dated 13.01.15

*By no 1409. DESH
2-3-15*

- 77 -

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24.02.15
104
18-7-14
90

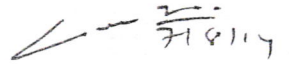
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting 15/07/2014 - Case No. 4/5/81 (M/s Automotive Steel Pipe India Private Limited) (Advance Authorization No. 0410157497 dated 30.04.2014)

Advance Authorisation may be ratified as under:

1. Word " of relevant grade and thickness " may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 5250 MT as 1.05 Kgs./Kg. content in the export product after taking clue from SION C - 593.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No.12/103/2014-TSW/104 dated 07/08/2014

Dy Mo 670-DES-II
7-8-14

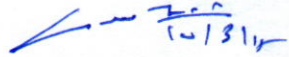
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/02/2015 - Case No. 13/8/81 (M/s Sterlite Technologies Limited)
(Advance Authorization No. 0310781628 dated 15.05.2014)**

Advance Authorization may be ratified as under on repeat basis as per Advance Authorization No. 0310722786 dated 04.02.2013:

1. Words "10TW/6TW/1/7.11 MM" may be suffixed with the description of export product.
2. Quantity of import item at Sl. No. 1 may be allowed as 23511 Kgs. as 1.04 Kgs./Kg. content in the export product taking clue from SION C-7.
3. Quantity of import item at Sl. No.2 may be allowed as 37.74 Kms. (2868 Kgs) as 1.02 Kgs./Kg. content in the export product taking clue from SION C-7.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/24/2015-TSW/49 dated 10/03/2015

*Dr No 1433. DEAT
10.3.15*

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/02/2015 - Case No. 6/8/81 (M/s Sterlite Technologies Limited)
(Advance Authorization No. 0310781996 dated 19.05.2014)**

Advance Authorisation may be ratified as under:

1. Words "7AS Strands/4.115 MM" may be suffixed with the description of export item.
2. Net weight of export product may be specified as 185.7 MT.
3. Quantity of import item at Sl. No. 1 may be allowed as applied of i.e. 185700 Kgs. on net to net basis .

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/24/2015-TSW/51 dated 10 /03/2015

*Dr No 1434-DESH
10.3.15*

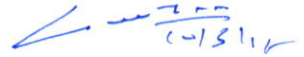
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 24/02/2015 - Case No. 3/17/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310783542 dated 29.05.2014)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
2. Net weight of each Cable
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/24/2015-TSW/58 dated 10/03/2015

By No 1435, DESAT
10/3/15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/02/2015 - Case No. 4/8/81 (M/s Sterlite Technologies Limited)
(Advance Authorization No. 0310783667 dated 30.05.2014)**

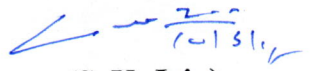
Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:
- 2.

Sl. No.	Net Export Weight (MT)	Sl.No.	Net Export Weight(MT)	Sl. No.	Net Export Weight(MT)
1	721.74	5	116.49	9	11846.6
2	210.979	6	1580.8	10	444.12
3	3469.6	7	45.19		
4	7327.8	8	5806.8		

3. Quantities of import item (Aluminium Ingot) at Sl. No. 1, 4, 7, 10, 13, 16, 19, 22, 26 & 30 may be allowed as 1.02 Kgs./Kg. content in the export items at Sl. No. 1 to 10 respectively taking clue from SION at Sl. No. C-1394 for Engineering products. Accordingly, quantities of import items at Sl. No. 1, 10, 22 & 26 may also be reduced as 724.44 MT, 7382.46 MT, 5635.8 MT & 11465 MT respectively.
4. Quantities of import item(Magnesium) at Sl. No. 2, 5, 8, 11, 14, 17, 20, 23, 27 & 31 may be allowed as 1.10 Kgs./Kg. content in the export items at Sl. No. 1 to 10 respectively, taking clue form SION C-1394.
5. Quantities of import item(Silicon) at Sl. No. 3, 6, 9, 12, 15, 18, 21, 24, 28 & 32 may be allowed as 1.075 Kgs./Kg. content in the export item at Sl. No. 1 to 10 respectively, taking clue form SION C-1394.
6. Quantities of import item(Overhead Conductor Grease) at Sl. No. 25, 29 & 33 may be allowed as 201.12 MT, 412 MT & 16 MT respectively on net to net basis in the export items at Sl. No. 8, 9 & 10 respectively,

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/24/2015-TSW/59 dated 10/03/2015

*By no 1436 DESA
10.3.15*

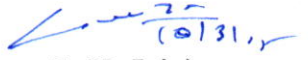
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 24/02/2015 - Case No. 8/8/81 (M/s Prakash Steelage Limited) (Advance Authorization No. 0310784688 dated 06.06.2014)

Advance Authorisation may be ratified as under on repeat basis:

1. Size of export product at Sl. No. 1 may be modified as "OD less than 25 mm".
2. Size of export product at Sl. No. 2 may be modified as "OD less than 33.4 mm".
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 90 MT & 125 MT respectively on repeat basis as 1.065 Kgs./kg. content in the export products at Sl. No. 1 & 2.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/24/2015-TSW/65 dated 10/03/2015

 No 1437-DESH
10.3.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 24/02/2015 - Case No. 24/8/81 (M/s Prakash Steelage Limited) (Advance Authorization No. 0310784690 dated 06.06.2014)

Advance Authorisation may be ratified as under on repeat basis:

1. Size of export product at Sl. No. 1 may be modified as "OD less than 25 mm".
2. Size of export product at Sl. No. 2 may be modified as "OD less than 33.4 mm".
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 90 MT & 125 MT respectively on repeat basis as 1.065 Kgs./kg. content in the export products at Sl. No. 1 & 2.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/24/2015-TSW/66 dated 10 /03/2015

*Dr No 1438 DESH
10.3.15*

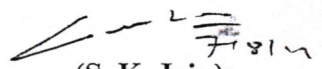
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 15/07/2014 - Case No. 23/8/81 (M/s. Shivalik Bimetal Controls Limited)
(Advance Authorization No. 0510388777 dated 17.06.2014)

Advance Authorization may be ratified as under:

Taking clue from SION C-397, quantities of import items from Sl. No. 1 to 6
may be allowed as 1.10 Kgs./Kg. content in the export products.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/103/2014-TSW/143 dated 07/08/2014

DM No 681-DESH
7-8-14

- 85 -

73
24.02.15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(227)/2014-ME

Subject: Ratification of Norms in respect of M/s Stera Engg Pvt Ltd, against advance authorization bearing no 0410158825 dated 25.06.14.

The following information is required:-

- Assembly drawing of the export product to be submitted.
- Size and dimension of the parts to be manufactured from the import items to be submitted along with the drawings.

This issues with approval of Director (ME).

KSSodhi
10/3/15

(KSSodhi)
Asstt Director (ME)

Sh P. Sahoo, FTDO, DGFT, Udhyog Bhawan, New Delhi
O/o DC, MSME UO No 30(227)/2014-ME dated 10.03.15

Dr No 1473-DESA
10.3.15

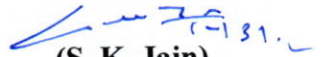
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 24/02/2015 - Case No. 24/11/81 (M/s. Ratnamani Metals & Tubes Limited) (Advance Authorization No. 0810132593 dated 04.07.2014)

Advance Authorisation may be ratified as under:

1. Words "Annealed, Pickled & tested" may be suffixed with the description of export item.
2. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 66846.7 Kgs. as 1.02 Kgs./Kg. content in the export item .

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/24/2015-TSW/78 dated 10 /03/2015

 No 1439-DESH
10.3.15

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance License No. Advance Authorization No: No: 0310786920 dated 16.07.2014. - M/s Namco Industries Pvt Ltd, Mumbai.

DGFT may refer to their UO No 01/81/50/359/AM-15/DES-2/52 dated 20.01.2015 regarding comments/views of the Ministry of Steel on the application of **M/s Namco Industries Pvt Ltd, Mumbai** for import of 1500 MT Hot Rolled Plates in Coils (Prime/defective) against export of 1500 MT Hot Rolled Steel Plates. In this connection, the following information may be asked from the applicant for processing of their case;

(a) As per the description of item of export, the export product is Hot Rolled Steel Plates. However, in the flow chart for manufacturing of steel plates, indicates packing of sheets. Please clarify whether; the item of export is plates or sheets. It may be noted that plates/sheets are essentially supplied in cut length.

(b) Is there any other operation like slitting etc besides cutting into desired length? Please provide the detail and if there is wastage, then submit a revised application to RLA/DGFT with a copy to Ministry of Steel.



(S.K. Bhatnagar)

Deputy Industrial Adviser

Shri Hardan Das, FTDO, DGFT, Udyog Bhawan, New Delhi.
Ministry of Steel U.O.No. 2(6)/2014-TW dated 02.02.2015

By No 1291-DES-II
4-2-15

Ar
4/2/15
Sh. AKB

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

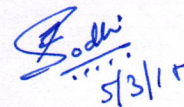
30(226)/14-ME

Subject: AA no 0510389786 dated 18.07.14 in respect of M/s Friction Metal Fibres.

After going through the application, it is felt further to ask certain information from the unit through DGFT. We may write DGFT to ask following information from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME)


5/3/15

(K.S. Sodhi)
AD (ME)

Shri P. Sahoo, FTDO, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) ID note no 30(226) 2014-ME dated 05.03.15

 No 1426-DEA
9-3-2015

- 89 -

26.11.14

102
24.02.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

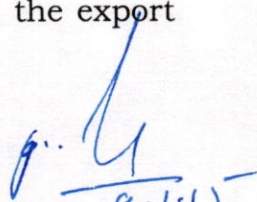
Subject : Application of M/s Mahendra Industries for ratification of norm of AA No. 0710106256 dated 31.07.2014.

Reference: DGFT UO No.01/81/50/348/AM 15/DES II/177 Dated 11.12.2014.

Reference above, the application of the firm has been examined and based on information made available therein the proposal is recommended as under:

1. Import item at Sl. No. 1 (Copper Wire Rod)- 1.01 kg./kg. content in the export product.
2. Import item at Sl. No. 2 (Mica Tape)- 1.01 kg./kg. content in the export product.

This issue with the approval of IA (KKT).


(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(184)/2014/TSW(B)/

22

dated 09.01.2015.

*On No 1229-DES-II
9.1.15*

26.11.14

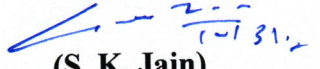
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/02/2015 - Case No. 31/17/81 (M/s Veer - O- Metals Pvt. Limited)
(Advance Authorization No. 0710106235 dated 31.07.2014)**

There is no application in ANF and list of export & import items and accordingly, firm may be asked to submit the following information:

1. Specific list of Sheet metal components with their quantities in Nos. and net weights thereof.
2. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format-component wise.
3. Total requirement of each import item, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/24/2015-TSW/104 dated 10 /03/2015

*Dr. No. 1440. DES-II
10.3.15*

- 91 -

166
24.02.15

F. No. 46011/11/2015-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 4th February, 2015

To

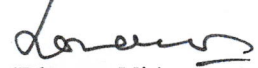
M/s. Indo Cool Composites P.Ltd.,
Plot No.40, 2nd Avenue, Phase – II,
Annai Velankanni Nagar, Mugalivakkam,
Chennai / Tamil Nadu 600125

Subject: Advance Authorization Application from M/s. Indo Cool Composites P.Ltd. for the import of raw material against the export of Parts of Wind Turbine. (Advance Authorisation No. 0410159126 dated 01.08.2014)

I am directed to refer to your advance authorization application received from O/o DGFT on above mentioned subject. You are again being advised to submit the following information.

- RG 23/2014
5/2/2015
1. Make, model number, total weight/number and weight of each of the constituents like FRP, metallic/ non-metallic parts of 35 different types of Parts of Wind Turbine to be exported. Copy of export order may also be furnished.
 2. Chemical name, Technical specifications along with foreign suppliers catalogue for item of import i.e. PT 200 may be furnished.
 3. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
 4. As per the provisions of Duty Exemption Scheme, there should be nexus and accountability between the item of export and import, detailed manufacturing process alongwith complete material balance, quantity required (net content + wastage, if any) vis-a-vis content/contribution to the export product on weight to weight basis along with detailed technical justification may be furnished. Separate details of indigenous raw materials may also be furnished, which are to be incorporated in the manufacture of export product.
 5. Quantity of imported raw materials required for manufacture and export of each item of Parts of Wind Turbine may also be indicated separately.
 6. Details of separate production of export products i.e. 35 different types of Parts of Wind Turbine under reference and corresponding consumption of the raw-materials (both imported and indigenous) in the year 2013-14, 2014-15 (April to December), for the export product under reference. If the production has not been started in the past, the details from commencement of production duly certified by CA may be furnished.
 7. Any other relevant information.

Yours faithfully,


(Dharam Vir) 4/2/2015
Section Officer
Tele:- 2338 2575

Copy to: Shri Hardan Das, FTDO, O/o, DGFT, DES-II, Udyog Bhawan, New Delhi-110011 [w.r.t. their O.M No. 01/81/50/350/AM-15/DES-2/126 dated 13.01.2015]

Shri Meena

H22
9/2/15

In No 1328 DES-II
10-2-15

26.11.14

- 92 -

109
24.02.15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

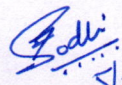
30(221)/14-ME

Subject: AA no 0710106349 dated 08.08.14 in respect of M/s Evershine Smelting alloy Pvt Ltd.

Norms may be fixed as follows:-

- Import may be allowed for 255 MT inclusive of 2% wastage.

This issues with the approval of Director (ME)


5/3/15
(K.S. Sodhi)
AD (ME)

Shri P. Sahoo, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(221) 2014-ME dated 05.03.15

*Dr No 1428-DESI
9-3-15*

- 93 -

183
15/11/14

110
24.02.15

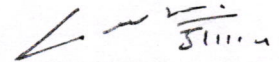
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 15/10/2014 - Case No. 33/11/81 (M/s. Advance Cable Technologies Pvt. Limited) (Advance Authorization No. 0710106343 dated 08.08.2014)

Advance Authorisation may be ratified as under:

1. Words "Annealed tinned copper conductor, 600V" may be suffixed with the description of export products at Sl. No. 1, 2 & 3.
2. Words "Annealed tinned copper conductor, 300V" may be suffixed with the description of export products at Sl. No. 4, 5, 7, 8 & 9.
3. Words "Annealed tinned copper conductor, 2 Core, 300V" may be suffixed with the description of export product at Sl. No. 6.
4. Quantity of import item at Sl. No. 1 (Copper Wire Rod/Bars/Cathode) may be allowed as 7172.9 Kgs. on net to net basis as claimed by the firm.
5. Quantity of import item at Sl. No. 2(PVC compound) may be allowed as apply for i.e 8191.617 Kgs. on net to net basis as claimed by the firm.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/141/2014-TSW/183 dated 05 /11/2014

Dr. No 973-DES#
5-11-14

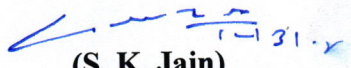
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 24/02/2015 - Case No. 65/11/81 (M/s. Diamond Metal Screens (Private) Limited (Advance Authorization No. 0710106526 dated 25.08.2014)

Reply submitted by the firm vide their letter dated 17th December, 2014 has been perused and firm may be asked to submit the following information:

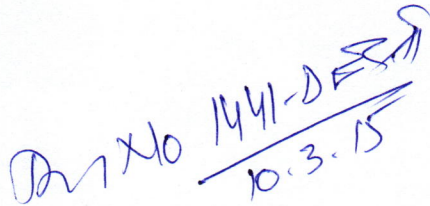
1. Although there are no indigenous inputs in export items, weight of certain Ladder type cable trays (Sl. No. 1 & 2 of Annexure-A) is more than the Raw material weights and the same may be clarified and corrected.
2. Weight of Cable tray accessories (at Sl. No 12 to 16 of Annexure-A) has not been indicated and also not included in export Weight.
3. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format, for Perforated Cable Trays (Sl. No. 5 to 11 of Annexure-A).

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No.12/24/2015-TSW/121 dated 10/03/2015


DIP No 144-D
10.3.15

- 95-

122
24.02.15

By Speed Post

46011/211/2005-PC-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 17th February, 2015

M/s L.M. Wind Power Blades (India) Pvt. Ltd.
Plot No. 85, KIADB Industrial Area,
Phase-II, Dabaspur,
Bangalore Rural District - 562 111
Tel: 08067764800/ email: mbn@lmwindpower.com

Sir,

This is with reference to your application (Licence No. 0710106571 dated 27.08.14) for export of LM 47.6P Rotor Blade addressed to DGFT. In order to examine your application further, please furnish the under-mentioned information:-

- v. Requirement of all inputs imported and indigenous separately for manufacture of one number of LM 47.6P Rotor Blade
- vi. Complete back up calculation for the requirement of inputs as indicated in serial number 1 above duly certified by Chartered Engineer.
- vii. Justification for the wastage, if any, and detailed calculation and reasons thereof supported by authenticated technical literature.
- viii. CA certified data of production of one number of export item and corresponding import/requirement of inputs for the last three financial years.

On receipt of the above information, your application would be examined on merit.

Yours faithfully



(O.P. Sharma)

Joint Industrial Adviser

Tel: 011-23071442/Telefax: 011-23071187

Email: omsharma@nic.in

Shri Pradyuman Sahu,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 267
Fax: 2306 2225/23061613

By No 1380-2152
20.2.15

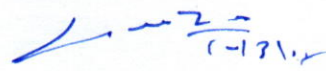
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/02/2015 - Case No. 60/17/81 (M/s Ramesh Wire Mesh Industries)
(Advance Authorization No. 0910061078 dated 13.10.2014)**

Advance Authorisation may be ratified as under:

- 1 Net weight of export product may be specified as "30615.6 Kgs. containing 30615.6 Kgs. of Galvanised wire of 1.6. mm dia) ”.
- 2 Quantity of import item may be allowed as applied for i.e. 30922 Kgs. as 1.01 Kgs./Kg. content in the export product.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No.12/24/2015-TSW/129 dated 10 /03/2015

24 No 1442 DESA
10.3.15

- 97 -

131
24.02.15

No 7/336/2014 - TSW 126

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Advance Authorization No.0910061174 dated 03-11-2014 for the export of
Silicone Rubber Insulator - M/s Goldstone Infratech Ltd.

Ref: DGFT UO. No.01/81/50/ /AM-15/ DES-2/586 dated 13-01-2015

DGFT may please refer to their UO mentioned above. In this connection, the
firm may be requested to submit the following information :-

- i) Process of manufacture of the item of export with complete justification for the
wastage claimed at each stage of manufacture.
- ii) Production of Silicone Rubber Insulators of both specification of 800 KV and
132 KV respectively with corresponding consumption of each raw material
(both imported & Indigenous) of the item proposed for manufacture, during
the past three years, duly certified by a Chartered Accountant.

5/25/2014
5/24/2015

(NAND LAL)
Consultant
03-02-2015

Shri Hardhan Das
FTDO, DES-2
DGFT

Copy to :- Shri S.K. Jain, Development Officer, D/o IPP

V DESD
Shri Meena
HQA
4/2/15

On No 1448-DES-2
10-3-2015

- 98 -

भारत सरकार

01/81/162/318 1 Am 15
132
24.02.15

GOVERNMENT OF INDIA

संचार और सूचना प्रौद्योगिकी मंत्रालय

MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

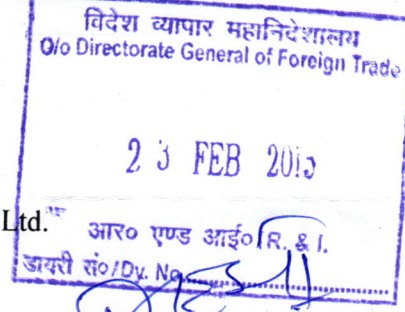
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग

DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY

Website: www.deity.gov.in

संख्या

No.....17(5)/2015-IPHW



दिनांक

Date: 11.2.2015

M/s. Laxmi Electronics Moulds & Precision Engg. P. Ltd.

Plot No. 81, EPIP

Whitefield

Bangalore-560066

Sub:- Application for ratification of norms Advance Licence No. 0710106911 dated 5.11.2014 for export of "Parts of Mobile Chargers".

Sir,

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide the following information to enable further processing of the proposal.

- Details of export product.
- Quantity of import item required for manufacturing one unit of export product
- Wastage claimed in manufacturing process
- Justification of wastage

Yours faithfully

(Saurabh Ranjan)
Scientist 'B'

Copy to:

Shri Pradumen Sahu

FTDO

O/o. DGFT

Udyog Bhavan

New Delhi

w.r.t. DGFT U.O. No. 01/81/50/AM15/DES-11/131 dated 16.01.2015

2470 1449-DES-11
10-3-15



राष्ट्रीय ई-गवर्नेंस योजना
National e-Governance Plan

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

Public services closer home

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

- 99 -

133
24.02.15

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

संख्या

No.....17(4)/2015-IPHW

दिनांक

Date: 1.2.2015....

M/s. Laxmi Electronics Moulds & Precision Engg. P. Ltd.
Plot No. 81, EPIP
Whitefield
Bangalore-560066

Sub:- Application for ratification of norms Advance Licence No. 0710106912 dated 5.11.2014
for export of "Plastic Moulded Components".

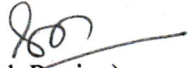
Sir,

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide the following information to enable further processing of the proposal.

- i) Details of export product.
- ii) Quantity of import item required for manufacturing one unit of export product
- iii) Wastage claimed in manufacturing process
- iv) Justification of wastage

Yours faithfully


(Saurabh Ranjan)
Scientist 'B'

Copy to:
Shri Pradumen Sahu
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT U.O. No. 01/81/50/AM15/DES-11/130 dated 16.01.2015



राष्ट्रीय ई-गवर्नेंस योजना
National e-Governance Plan

Public services closer home

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

- 100 -

134
24.02.15

134
24.02.15

Government of India
Ministry of Commerce and Industry
O/o Additional Director General of Foreign Trade
Nistha Bhavan, SE wing, New Marine Lines, Church gate, Mumbai-20.

File No: 03/95/040/00522/AM15/NO NORMS II

Date: 12/11/2014

To.,

Norms committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi:- 110 011.

Kind Attn. SHRI K C RAJU Dy.DGFT(NC II)

Sub :- Grant of Advance authorization on Repeat as per
Para 4.7.1 & 4.7.2 of HBP (Vol. I) 2004-09.

Sir,

M/s. REXNORD ELECTRONICS & CONTROLS LTD Have been granted Advance
Authorization No. 0310790964 dtd. 12/11/2014. The Copies of the application
are not forwarded to the Headquarters due to the following reason.

The Advance Authorization has been issued on Repeat Basis in terms of Para 4.7.1 &
4.7.2 of HBP (Vol. IV) on basis of decision of Norms Committee in Meeting
NO.6/81ALC 2 /2014 DTD17.06.2014

Yours faithfully.

✓ Dy No 443 JES-H
16.1.15


(D. T. PARATE)

Foreign Trade Development Officer
For Additional Director General of Foreign Trade Mumbai .

15/1/15
on 16/1/15

- 101 -

135
24.02.15

Q2
5/3/15

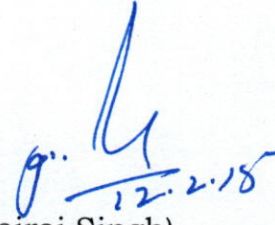
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Alstom India Ltd. for ratification of norm of AA
No. 0310790959 Dated 12.11.2014

Reference above application the firm may be advised to furnish following information:

1. Copy of Advance Authorization.
2. Information as per Sl. No. 11 of SDL for a single unit of export product.
3. MVA rating of Generator.
4. Particulars of the authorization obtained in the past and ratified by norm committee for the same export product.
5. Technical details as per Appendix-33.

This issue with the approval of IA (KKT).


(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(34)/ 2015-TSW(B)/  dated 12.02.2015

Mxb 1419-DES-II
5-3-15

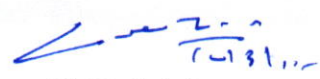
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/02/2015 - Case No. 48/17/81 (M/s Dynamic Cables Pvt. Limited)
(Advance Authorization No. 1310047693 dated 14.11.2014)**

Advance authorization may be ratified as under:

1. Word "Aluminium Conductor, Armoured" may be prefixed with the description of export item.
2. Net weight of export product may be specified as 11724 Kgs.
3. Quantity of import item at Sl. No 1 viz. Aluminium Ingots may be allowed as applied for i.e. 2919.6 Kgs. on net to net basis.
4. Quantity of import item No. 2 viz. XLPE Compound may be allowed as 2839 Kgs. on net to net basis as claimed by the firm.
5. Quantity of import item at Sl. No 3 viz. Copper Wire Rods may be allowed as applied for i.e. 219.6 Kgs. on net to net basis.
6. Quantity of import item No. 4 viz. Galvanised Steel Wire may be allowed as applied for i.e. 1710 Kgs. on net to net basis.
7. Quantity of import item No. 5 viz. PVC Compound may be allowed as applied for i.e. 3812.4 Kgs. on net to net basis.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/24/2015-TSW/137 dated 10/03/2015

 No 1443-DESA
10.3.15

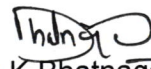
Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of Advance Authorization No 0310791169 dated 18.11.2014- M/s A-1 Fence Products Co Pvt Limited, Mumbai f

DGFT may refer to their U.O No 01/81/50.AM-15/DES-II/51 dated 20.01.2015 on the subject mentioned above. Likewise previous cases, wastage of 25.20% after 1/3rd recovery has been considered in respect of stainless steel sheets. Further, wastage of 1% has been considered in respect of stainless steel wire. In view of this, the following quantity of items of import may be allowed :

SI No	Item of import	Quantity
1	Stainless steel sheets in coil form Grade SS304	100.084 MT
2	Stainless Steel Wire Grade SS 304	63.707 MT

This has the approval of the competent authority


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri P.Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(11)/2013-TW dated 25.02.2015

By No 1450-DES-II
10-3-2015

- 104-

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24.02.15

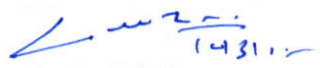
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/02/2015 - Case No. 49/17/81 (M/s Dynamic Cables Pvt. Limited)
(Advance Authorization No. 1310047697 dated 18.11.2014)**

Advance authorization may be ratified as under:

1. Words "1.1 KV LT" may be suffixed with the description of export items at Sl. No. 1 & 2.
2. Net weights of export products at Sl. No. 1 & 2 may be specified as 27565 Kgs. & 23161 Kgs. respectively
3. Quantity of import item at Sl. No 1 viz. Alumimium Ingots may be allowed as applied for i.e. 19893 Kgs. on net to net basis in export item at Sl. No. 1.
4. Quantity of import item Sl. No. 2 viz. XLPE Compound may be allowed as applied for i.e. 7671 Kgs. on net to net basis in export item at Sl. No. 1.
5. Quantity of import item at Sl. No. 3 viz. Alumimium Ingots may be allowed as applied for i.e. 17986 Kgs. on net to net basis in export item at Sl. No. 2.
6. Quantity of import item Sl. No. 4 viz. XLPE Compound may be allowed as applied for i.e. 5175 Kgs. on net to net basis in export item at Sl. No. 2.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/24/2015-TSW/140 dated 10/03/2015

En No 1451-DES-1
10.3.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/02/2015 - Case No. 68/17/81 (M/s Dynamic Cables Pvt. Limited)
(Advance Authorization No. 1310047700 dated 18.11.2014)**

Advance authorization may be ratified as under:

1. Net weights of export product may be specified as 23161 Kgs.
2. Quantity of import item at Sl. No 1 viz. Alumimium Ingots may be allowed as applied for i.e. 17896 Kgs. on net to net basis.
3. Quantity of import item Sl. No. 2 viz. XLPE Compound may be allowed as applied for i.e. 5175 Kgs. on net to net basis.

Norms committee may take a view


**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No.12/24/2015-TSW/141 dated 10 /03/2015

*DN No 1452-DES#
10.3.15*

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

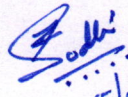
30(203)/14-ME

Subject: Fixation of adhoc input output norms against advance authorization bearing no 1310047703 dated 21.11.14 of M/s Shera Energy Pvt ltd

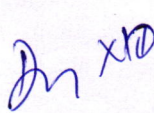
Taking cue from SION C 1890 the norms may be fixed as follows:-

- Import may be allowed, as applied, inclusive of 7% wastage.

This issues with approval of Director (ME).


5/2/15
(KSSodhi)
Asstt Director (ME)

Sh Hardhan Das, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(203)/2014-ME dated 05.02.15

 XRD BOD-DESA
5-2-15

THE
OFFICE OF THE
ATTORNEY GENERAL

IN REPLY TO YOUR LETTER OF
JANUARY 10, 1967, I HAVE
THE HONOR TO ADVISE YOU THAT
THE MATTER IS BEING
HANDLED BY THE
APPROPRIATE AGENCIES.

VERY TRULY YOURS,
[Signature]

102
102

**Department of Industrial Policy & Promotion
(TSW)**

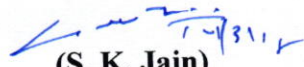
NC Meeting dated 24/02/2015 - Case No. 74/17/81 (M/s Apar Industries Limited) (Advance Authorization No. 3410040702 dated 21.11.2014)

Advance authorization may be ratified as under:

Taking clue from SION C-1394, quantities of import items may be allowed as under:

- (i) Import item No.1 viz. Primary Unalloyed Aluminium as 1.02 Kgs. /Kg. content in the export product as claimed by the firm.
- (ii) Import item No. 2 viz. Magnesium as 1.10 Kgs. /Kg. content in the export product as claimed by the firm.
- (iii) Import item No.3 viz. Silicon as 1.075 Kgs. /Kg. content in the export product as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/24/2015-TSW/144 dated 10 /03/2015

*By No 1453-DESA
10-3-15*

-108-

145
24.02.15

2/5/15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Alstom India Ltd. for ratification of norm of AA
No. 3410040713 Dated 24.11.2014.

Reference above application the firm may be advised to furnish following information:

1. Copy of Advance Authorization.
2. Information as per Sl. No. 4 & 11 of SDL for a single unit of Rotor Pole.
3. Particulars of the authorization obtained in the past and ratified by norm committee for the same export product.
4. Technical details as per Appendix-33.

This issue with the approval of IA (KKT).

g.s.
12.2.15

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(36)/ 2015-TSW(B)/ 59 dated 12.02.2015

Dy No 1418-DES-II
5.3.15

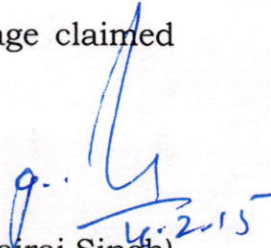
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Alstom India Ltd. for ratification of norm of AA
No. 3410040711 dated 24.11.2014.

Reference above application the firm may be advised to furnish following information:

1. Rating of the Generator for which export product is being supplied.
2. Applicant has not given any information against column no. 3 & 4 of Appendix 11-A of application. Same may be furnished.
3. If any authorization for the same export product has been ratified, details thereof.
4. Information as per Sl. No. 11 of SDL justifying the wastage claimed and input quantity requirement.

This issue with the approval of IA (KKT).


(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(33)/ 2015-TSW(B)/70 dated 04.02.2015

Dn No 1316-DES-II
10.2.15

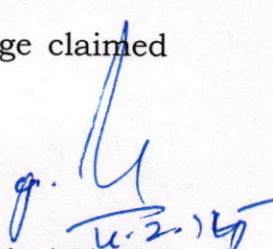
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Alstom India Ltd. for ratification of norm of AA
No. 3410040712 dated 24.11.2014.

Reference above application the firm may be advised to furnish following information:

1. Rating of the Generator for which export product is being supplied.
2. Applicant has not given any information against column no. 3 & 4 of Appendix 11-A of application. Same may be furnished.
3. If any authorization for the same export product has been ratified, details thereof.
4. Information as per Sl. No. 11 of SDL justifying the wastage claimed and input quantity requirement.

This issue with the approval of IA (KKT).


(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(27)/ 2015-TSW(B)/69 dated 04.02.2015

*Dr No 1315-DES-II
10-2-15*

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

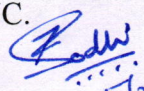
30(206)/14-ME

Subject: AA No. no 0310791363 dated 25.11.2014 in respect of M/s Star Exports,
Mumbai

The following information is required before norms can be fixed:-

- Quantity/percentage of import product in export product.
- Detailed process of manufacturing with stage wise wastage there in

This issues with the approval of Director (ME) for taking view by NC.


(K.S.Sodhi)
AD (ME)

Sh Hardhan Das, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(206)/2014-ME dated 05.02.15

On No 1297-DESH
5-2-15



- 112 -

150
24.02.15

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

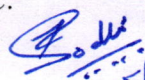
30(207)/14-ME

Subject: AA No. no 0310791407 dated 25.11.2014 in respect of M/s Star Exports,
Mumbai

The following information is required before norms can be fixed:-

- Quantity/percentage of import product in export product.
- Detailed process of manufacturing with stage wise wastage there in

This issues with the approval of Director (ME) for taking view by NC.


(K.S.Sodhi) 5/2/15
AD (ME)

Sh Hardhan Das, FTDO, DGFT, Udhyog Bhawan, New Delhi
O/o DC, MSME UO No 30(207)/2014-ME dated 05.02.15

Dr No 1296-DESA
5-2-15

General and Special Agents

of the Federal Bureau of Investigation

are hereby notified that

the following persons have been appointed as

Special Agents in Charge of the

following divisions of the Bureau:

1. Division of Investigation

2. Division of Inspection

3. Division of Criminal Investigation

4. Division of Identification

- 113 -

151
24.02.15

A 2
5/3/15

Sh. A.K.O.

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Alstom India Ltd. for ratification of norm of AA
No. 3410040722 Dated 25.11.2014.

Reference above application the firm may be advised to furnish following information:

1. Copy of Advance Authorization.
2. Information as per Sl. No. 4 & 11 of SDL for a single unit of Rotor Pole.
3. MVA rating of Generator.
4. Particulars of the authorization obtained in the past and ratified by norm committee for the same export product.
5. Technical details as per Appendix-33.

This issue with the approval of IA (KKT).

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(35)/ 2015-TSW(B)/87 dated 12.02.2015

By No 1420-DES-II
5-3-15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/02/2015- Case No. 11/17/81 (M/s Apar Industries Limited)
(Advance Authorization No. 0310791528 dated 28.11.2014)**

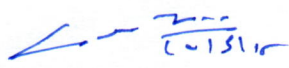
Advance Authorisation may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 17 may be specified as under:

Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	81420	7	800	13	4950
2	40200	8	1000	14	6360
3	46200	9	1640	15	2960
4	3280	10	2040	16	1880
5	13279	11	2960	17	105000
6	2207	12	4320		

- Words "XLPE insulated" may be suffixed with the description of export products at Sl. No. 1 to 4.
- Words " with communication cable(4x 0.5 mm² Cu conductor)" may be suffixed with the description of export product at Sl. No. 17.
- Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as 38980 Kgs. for export products at Sl. No. 5 to 17 , taking clue from Engineering Tables No. 4 & 5.
- Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as applied for i.e. 170748.72 Kgs. for export products at Sl. No. 1 to 4 & 17, taking clue from Engineering Table No. 5.
- Quantities of import item at Sl. No.3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 4, as claimed by the firm.
- Quantities of import items at Sl. No.4(PVC Resin) & 5(Plasticiser) may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 5 to 17 as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/24/2015-TSW/152 dated 10/03/2015

*By No 1484-DEB
10-3-15*

- 115 -

153
24.02.15

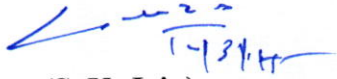
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/02/2015 - Case No. 52/17/81 (M/s Raychem RPG Pvt. Limited)
(Advance Authorization No.3410040731 dated 28.11.2014)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format.
2. Detailed calculations/basis for the quantities of import items

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No.12/24/2015-TSW/153 dated 10 /03/2015

*DN No 1435-DESA
10-3-2015*

- 116 -

154
24.02.15

154
24.02.15

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE (CLA)
A-WING, INDRAPRASTHA BHAWAN, INDRAPRASTHA ESTATE, NEW DELHI-110002

File No.05/24/40/ 0380/AM15/ZALC-II/CLA

Dated 01.12.2014

To

The Director General of Foreign Trade
Udyog Bhawan,
New Delhi-110011

NC-II

(PRODUCTS : ENGINEERING (NC-II))

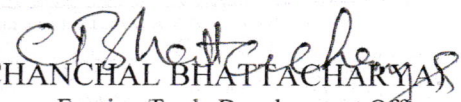
Subject: Granting of Advance Authorization No. 0510392223 dated 01.12.2014 to M/S SHIVA STAINLESS STEEL PVT. LTD.

M/S SHIVA STAINLESS STEEL PVT. LTD. , had applied for advance authorization under Para 4.7.1 of HBP-2009-14 (Vol.1). After examination of the case, the subject authorization has been issued under following (ticked) Para.

- ✓ 1. Under Para 4.7.1 of HBP-2009-14 (Vol.1) on repeat basis as per decision of Norms Committee taken in **Meeting No. 20/81- ALC-2/2012 DTD 01.01.2013.**
- 2. Under Para 3.9.1 of Policy Circular No.20 dated 05.12.2007.
- 3. Under Para 3.7 of Policy Circular No.20 dated 05.12.2007.

Therefore, this office is not sending sets of application to you for the ratification of ad hoc norms. This is for your kind information please.

Yours faithfully,


(CHANCHAL BHATTACHARYA)

Foreign Trade Development Officer

For Additional Director General of Foreign Trade

Email : c.bhattacharya@nic.in

Telephone No. 011-23379111 to 113 (Extn. 114)

✓ In NO 432-155-H
13.1.15

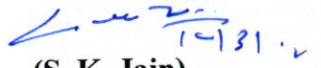
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 24/02/2015- Case No. 64/17/81 (M/s Arfin India Limited) (Advance Authorization No. 0810133985 dated 01.12.2014)

Advance Authorisation may be ratified as under on repeat basis:

1. Quantity of import item at may be allowed as 636 MT as 1.06 Kgs./Kg. content in the export product.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/24/2015-TSW/155 dated 10 /03/2015

*2 NO 1456-DEP
10-3-15*

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(204)/14-ME

Subject: Advance License No 810133999 dated 02.12.14 in respect of M/s Guru Rajendra Metalloys Pvt Ltd.

Taking cue from C-3, norms may be fixed as follows:-

- Import may be allowed for 41.2 MT inclusive of 3% wastage.
This issues with the approval of Director (ME) for taking view by NC.

K.S. Sodhi
5/2/15

(K.S. Sodhi)
AD(ME)

Sh Hardhan Das, FTDO, DGFT, Udhayog Bhawan, New Delhi
O/o DC, MSME UO No 30(204)/2014-ME dated 02/06 /2014

By NO 1294-DES-7
5.2.14

- 119 -

157
24.02.15

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O.BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI.400 020.

FILE NO. 03/95/040/ 730 /AM - 15/0 DATE: 3/12/2014

To,
Norms Committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi 110 011.

Kind Attn: SHRI K. C. Raju .DYDGFT, NC-II

Sub: Grant of Advance Authorization of Net to Net basis
in terms of Para 4.7 of HBP/ Repeat Basis as per Para 4.7.1
& 4.7.2 of HBP (Vol.I) 2009-14.

Sir,

M/s. Star Exports, Mumbai
Mumbai- have been granted Advance Authorization No. 03/079/637 dt 3/12/14
. The copies of application are not being forwarded to Headquarters due to the following reasons

The Advance Authorization has been issued on ~~Net to Net~~ basis in terms of
General Note No.4 of Engineering Product inserted by Public Notice No.46 dated
6.11.2002.

The Advance Authorization has been issued on Repeat Basis in terms of Para 4.7
read with Para 4.7.1 & 4.7.2 of HBP (Vol.I) on basis of decision of Norms Committee in
copy of decision enclosed

Yours faithfully,


(D.T. PARATE)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE

15/1/15
Sr. 02/15

By No 438/15/15
15.1.15

-120-

भारत सरकार

01/81/50/AM15/DES-II/123 dated 13.1.2015

GOVERNMENT OF INDIA

संचार और सूचना प्रौद्योगिकी मंत्रालय

MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग

DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY

Website: www.deity.gov.in

158
24.02.15

संख्या

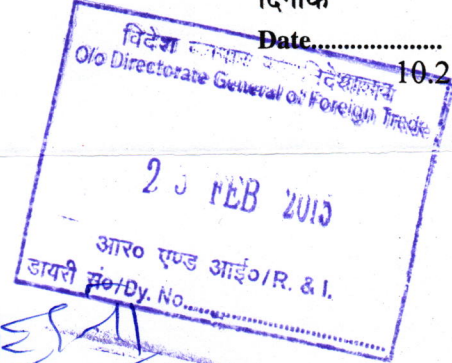
No.....

17(6)/2015-IPHW

दिनांक

Date.....

10.2.2015



M/s. Souriau India Pvt. Ltd.
39/2790 A, Wilmont Park
Warriam Road
Cochin-682016

Sub:- Application for ratification of norms of Advance Licence No. 1010058929 dated 4.12.2014 for export of "Connector Plug etc".

Sir,

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide the following information to enable further processing of the proposal.

- Details of export product
- Quantity of import item required for manufacturing one unit of export product
- Wastage claimed in manufacturing process
- Justification of wastage
- Domestic value addition done at their end

Yours faithfully


(Saurabh Ranjan)
Scientist 'B'

In No 1457-DETA
10.3.15

Copy to:

Shri Haradhan Dass
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT U.O. No. 01/81/50/AM15/DES-II/123 dated 13.1.2015



राष्ट्रीय ई-गवर्नेंस योजना
National e-Governance Plan

Public services closer home

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

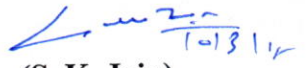
ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/02/2015 - Case No. 16/17/81 (M/s Sterlite Technologies Limited)
(Advance Authorization No. 0310791733 dated 05.12.2014)**

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of import item, supported by the Cross sectional diagram of export product.
2. Net weight per KM of export product.
3. Material balancing viz. net content of each imported and indigenous input, per KM of export product.


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/24/2015-TSW/159 dated 10/03/2015

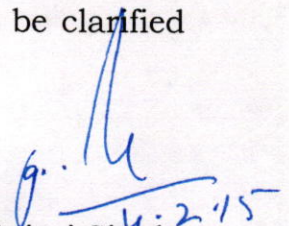
*Dr No 1458-22311
10.3.15*

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Honda Siel Power Products Ltd. for ratification of norm of AA No. 0510392304 dated 05.12.2014.

Reference above application the firm may be advised to furnish following information:

1. Copy of Advance Authorization.
2. Full description of export product along with technical catalogue/specification of the export product. It may also be clarified whether export product include engine also.
3. Information as per Sl. No. 8 & 11 of SDL.


(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(26)/ 2015-TSW(B)/ 64 dated 04.02.2015

By No B-14, DES-II
10.2.15

- 123 -

162
24.02.15

File No.7/32/2015-TSW/148
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject: Advance Authorization No.0310791844 dated 09-12-2014 for the export of
Fibre Glass - M/s Glassfibre & Allied Industries

Ref: DGFT UO. No.01/81/50/ /AM-15/ DES-2/616 dated 20-01-2015

The case has been examined and taking cue from A 1037, wherein 5% wastage
is allowed, accordingly the following norms are recommended :-

Export Item : Fibre Glass Reinforced Plastic Product Net Content :

- 1) Glass Fibre Woven Fabric : 70,000 Kg
- 2) Relevant Synthetic Resin (Epoxy Resin) : 25,000 Kg
- 3) Hardner Namely Hexahydrophthalic : 20,000 Kg

Quantity : 1,15,000 Kg

Import Item :

S.No.	Description of import item	Quantity recommended
1	Glass Fibre Woven Fabric	73,500 Kg
2	Relevant Synthetic Resin (Epoxy Resin)	26,250 Kg
3	Hardner Namely Hexahydrophthalic	21,000 Kg

NL
(NAND LAL)
Consultant
25-02-2015
26

FTDO (PS) DGFT DES-2

No 7/32/2015 - TSW dk 26/2/15

CC to DO(SKJ)

On No 1459-DES
10-3-15

- 124 -

164
24.02.15

164
24.02.15

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE (CLA)
A-WING, INDRAPRASTHA BHAWAN, INDRAPRASTHA ESTATE, NEW DELHI-110002

File No.05/24/40/ 0395/AM15/ZALC-II/CLA

Dated 09.12.2014

ES-II
To

The Director General of Foreign Trade
Udyog Bhawan,
New Delhi-110011

1119 693
10/12/14

(PRODUCTS : ENGINEERING (NC-II))

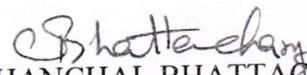
Subject: Granting of Advance Authorization No. 0510392341 dated 09.12.2014 to M/S
MAXOP ENGINEERING COMPANY PRIVATE LIMITED.

M/S **MAXOP ENGINEERING COMPANY PRIVATE LIMITED.**, had applied for advance authorization under Para 4.7.1 of HBP-2009-14 (Vol.1). After examination of the case, the subject authorization has been issued under following (ticked) Para.

- ✓ 1. Under Para 4.7.1 of HBP-2009-14 (Vol.1) on repeat basis as per decision of Norms Committee taken in **Meeting No. 18/81- ALC-2/2012 DTD 04.12.2012.**
- 2. Under Para 3.9.1 of Policy Circular No.20 dated 05.12.2007.
- 3. Under Para 3.7 of Policy Circular No.20 dated 05.12.2007.

Therefore, this office is not sending sets of application to you for the ratification of ad hoc norms. This is for your kind information please.

Yours faithfully,


(CHANCHAL BHATTACHARYA)
Foreign Trade Development Officer

For Additional Director General of Foreign Trade

Email : c.bhattacharya@nic.in

Telephone No. 011-23379111 to 113 (Extn. 114)

✓ Dm No 431-DES-II
13.1.15

- 125 -

46011/93/2011-PC-II
Ministry of Chemicals and Fertilizers
Department of Chemicals & Petrochemicals

166
24.02.15

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 3rd March, 2015

M/s Injectoplast Pvt. Ltd.
D-3/A, Panki Industrial Estate,
Kanpur - 208 022
Fax: 0512-2691249/Tel: 2691221-27
Email: injecto@ohiagroup.com

Sub: Advance Authorization Application from M/s Injectoplast Pvt. Ltd. for the import of raw material against the export of Brush Box made out of Phenolic Moulding Compound (Advance Authorization No. 0610038007 dated 12.12.2014) (DGFT Ref. No. (U.O. No. 01/81/50/ /AM-15/DES-2/124 dated 13.01.2015) - reg.

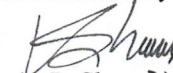
Sir,

Please refer to your advance authorization application received from Office of DGFT on the subject mentioned above. In order to examine your application further, you are being advised to submit the following information:-

- i. Whether the technical specifications including design, weight per piece of brush box made of Phenolic Moulding Compound will remain constant or will vary? Details may be submitted along with the copies of export orders. Details of annual exports of this component in quantity and value may also be furnished.
- ii. Details of shot weigh, number of cavities/components and weight of sprue & runner for the injection moulding of the brush box may be furnished. Why the hot runner process is not being used? Complete details along with the technical reasons for the use of injection moulding process as compared to the Compression moulding process may be furnished.
- iii. Details of production of export product i.e. Brush Box made of Phenolic Moulding compound (both in nos. and weight), scrap generated and corresponding consumption of all the raw materials (both imported and indigenous) during the last three years duly certified by CA may be furnished.
- iv. Sale/commercial value of scrap generated in the injection moulding of brush box made of phenolic moulding compound. If there is no commercial value, what has been done in the past for the Phenolic Moulding Compound Scrap?
- v. One complete set of injection moulded components along with sprue and runner.
- vi. Any other information including specific end use/application.

On receipt of the above information, your application would be examined on merit.

Yours faithfully


(O.P. Sharma)

Joint Industrial Adviser

Tel: 011-23071442/Telefax: 011-23071187

Email: omsharma@nic.in

✓ **Copy to:-**

Ms. Chander Kanta Pandey
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 266
Fax: 2306 2225/23061613

DN NO 1415-DES-17
20.3.2015

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

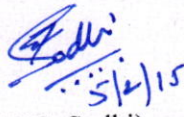
30(205)/14-ME

Subject: Advance authorisation no 3110065134 dated 12.12.14 in respect M/s
Avdhoot Engineers.

The norms may be fixed as follows:-

- Import of zinc may be allowed as 75562.62 kg inclusive of 2% wastage.

This issues with approval of Director (ME).


(K.S. Sodhi)
AD(ME)

Shri Hardhan das; FTDO, DGFT Udhyog Bhawan
O/o DC(MSME) UO letter no 30(205)/14-ME dated 05.02.15

By No 1299-1ES
5-2-15

14
24.12

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LIBRARY

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 24/02/2014 - Case No. 14/17/81 (M/s R. R. Kabel Limited) (Advance Authorization No. 0310791996 dated 15.12.2014)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/24/2015-TSW/169

dated 10/03/2015

*Dr NO 1460-DES-II
10.3.15*

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance License No. Advance Authorization No (i) 0310792006 dated 15.12.2014 (ii) 0310792000 dated 15.12.2014 (iii) 0310792004 dated 15.12.2014 (iv) 0310792002 dated 15.12.2014 - M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to their ID note No 01/81/50/425/AM-12/DES-2/49, 48, 47 and 50 dated 20.01.2015 whereby the representations of **M/s Phoenix Foils Private Limited, Mumbai for ratification of norm for the above mentioned Advance Authorizations** has been forwarded to Ministry of Steel for our comments/views.

In the above connection, it may be noted that import of seconds, surplus, over rolled, ex-stock Cold Rolled Stainless Steel coils, strips cannot be permitted for production of end product under consideration. However, prime quality Cold Rolled Stainless Steel strips may be permitted on receipt of the following clarifications of the above mentioned AAs:

- (a) Thickness wise and grade wise width of cold rolled stainless steel coils, strips (Prime) to be imported.
- (b) Thickness wise and grade wise width of cold rolled stainless steel strips to be exported.



(S.K. Bhatnagar)
Deputy Industrial Adviser
Telefax: 011-23062490

Shri P.Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(2)/2015-TW dated 09.02.2015

*In No 1307-DESH
9/2/15*

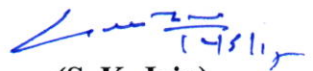
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/02/2015- Case No. 37/17/81 (M/s Worldfa Exports Pvt. Ltd.)
(Advance Authorization No. 0510392408 dated 15.12.2014)**

Advance Authorisation may be ratified as under:

1. Words "containing 48000 Kgs. of Non-Magnetic Stainless Steel Cold Rolled Circles (200 Series)" may be suffixed with the description of export product.
2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 52800 Kgs. as 1.10 Kgs./kg. content in the export item

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/24/2015-TSW/174 dated 10 /03/2015

 NO/461-DES-II
10.3.15

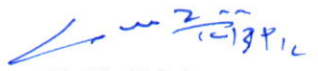
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/02/2015 - Case No. 7/17/81 (M/s Kalpana International)
(Advance Authorization No. 0610038008 dated 16.12.2014)**

Firm may be asked to submit the following information:

1. Details of manufacturing operations on import items.
2. Difference in export and import items
3. Net weight of other inputs in export products, imported or indigenous, if any.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/24/2015-TSW/179 dated 10/03/2015

*By No 1462 DESA
10.3.15*

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 24/02/2015- Case No. 78/17/81 (M/s. Mahendra Industries) (Advance Authorization No. 0710107186 dated 16.12.2014)

Advance Authorisation may be ratified as under on repeat basis:

1. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 8644.72 Kgs as 1.01 Kgs./kg. content in the export item.
2. Quantity of import item at S.No. 2 may be allowed as applied for i.e. 259.43 Kgs as 1.01 Kgs./kg. content in the export item

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/24/2015-TSW/181 dated 10/03/2015

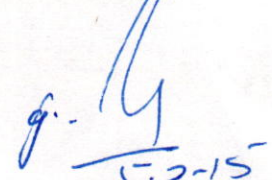
*Dr 710/463-DESH
10.3.15*

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Vikarsh Stampings India Pvt. Ltd. for ratification of norm of AA No. 3110065146 dated 18.12.2014.

Reference above application it is observed that the firm has proposed to import CRNGO Electrical Steel Coils with 2% wastage for the manufacture of CRNGO core for Toroidal Transformer. The proposal is recommended with 2% wastage as applied by the firm.

This issue with the approval of IA (KKT).


(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(31)/ 2015-TSW(B)/75 dated 05.02.2015

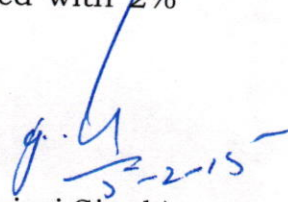
*By NO 13.22 DES-II
10.2.15*

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Vikarsh Stampings India Pvt. Ltd. for ratification of norm of AA No. 3110065147 dated 18.12.2014.

Reference above application it is observed that the firm has proposed to import CRNGO Electrical Steel Coils with 2% wastage for the manufacture of CRNGO core for Toroidal Transformer. The proposal is recommended with 2% wastage as applied by the firm.

This issue with the approval of IA (KKT).


(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(32)/ 2015-TSW(B)/ dated 05.02.2015

(74)

Dy No 1323-DES-II
10.2.15

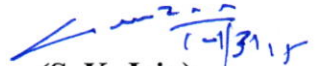
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/02/2015 - Case No. 30/17/81 (M/s Mubea Suspension India Ltd.)
(Advance Authorization No. 3110065150 dated 18.12.2014)**

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as 1.067 Kgs./Kg. content in the export product as per SION at Sl. No. C-600

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/24/2015-TSW/185

dated 10 /03/2015

*Dr. No 1464-DES-A
10.3.15*

- 135 -

186
24.02.15

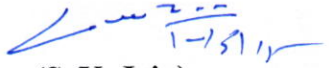
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/02/2015- Case No. 39/17/81 (M/s. Welspun Corp Limited)
(Advance Authorization No. 3410040810 dated 18.12.2014)**

Taking clue from SION C-2004, Advance Authorization may be ratified as under:

- (i) Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 26250 MT as 1.05 MT/MT. content in the export products.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/24/2015-TSW/186 dated 10 /03/2015

*Dr. No 1665-12811
10.3.15*

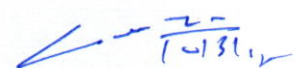
**Department of Industrial Policy & Promotion
(TSW)**

**NC meeting dated 24/02/2015- Case No. 42/17/81 (M/s. Welspun Corp Limited)
(Advance Authorization No. 3410040808 dated 18.12.2014)**

Advance Authorization may be ratified as under:

1. Quantities of export products at Sl. No. 1 may also be specified as under in addition to its weight.
 1. OD 24" (609.60 mm)x 14.30 mm WThk – qty 40795 mtrs.,
 2. OD 24" (609.60 mm)x 15.91 mm WThk– qty 325 mtrs.
2. Quantities of export products at Sl. No. 2 may also be specified as under in addition to its weight.
 1. OD 32" (812.80 mm)x 17.64 mm WThk – qty 135000 mtrs.,
 2. OD 32" (812.80 mm)x 22.24 mm WThk– qty 15000 mtrs.,
 3. OD 32" (812.80 mm)x 25.45 mm WThk– qty 6246 mtrs.,
3. Word "Relevant" may be prefixed with the description of import item at Sl. No.1.
4. Thickness of import item at Sl. No.1 may be specified as " 14.30 mm, 15.91 mm, 17.64 mm. 22.24 mm & 25.45 mm".
5. Taking clue from SION at Sl. No. C-1291/C-1292, quantities of import items may be allowed as under:
 - (i) Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 67908.5 MT as 1.05 MT/MT content in the export products.
 - (ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 268159.2 Kgs.
 - (iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 245647.8 Kgs inclusive of 5 % wastage.
 - (iv) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 108056 Kgs inclusive of 5 % wastage.
 - (v) Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as 1616491 Kgs. inclusive of 5 % wastage.
 - (vi) Quantity of import item at Sl. No. 6 viz. Internal Epoxy Lining may be allowed as 96391 Kgs. inclusive of 5 % wastage.
 - (vii) Quantities of import items at Sl. No. 7 may be allowed within 6 % of fob value of exports.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/24/2015-TSW/187 dated 10/03/2015

*At 16/06/2015
10-3-15*

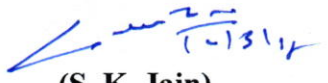
**Department of Industrial Policy & Promotion
(TSW)**

**NC meeting dated 24/02/2015- Case No. 43/17/81 (M/s. Welspun Corp Limited)
(Advance Authorization No. 3410040812 dated 18.12.2014)**

Advance Authorization may be ratified as under:

1. Quantity of export product may also be specified as 150,000 Meters in addition to its weight.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No.1.
3. Taking clue from SION at Sl. No. C-1291, quantities of import items may be allowed as under:
 - (i) Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 64567.3 MT as 1.05 MT/MT Content in the export product.
 - (ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 254965.1 Kgs.
 - (iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 129250.4 Kgs inclusive of 5 % wastage.
 - (iv) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 113559 Kgs inclusive of 5 % wastage.
 - (v) Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as 1542506 Kgs. inclusive of 5 % wastage.
 - (vi) Quantities of import items at Sl. No. 6 may be allowed within 6 % of fob value of exports.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/24/2015-TSW/188 dated 10 /03/2015

*On no 1467-DES-A
To 3/15*

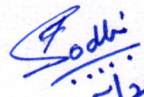
Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

Subject: Advance License No 0510392477 dated 18.12.14 of M/s Metenere (India) Pvt Ltd.

Earlier NC has recommended import for same export/import product with 3% wastage against advance authorisation no 0510331816 dated 09.8.2012 and 0510311720 dated 09.12.2012.

The ratification of the subject authorisation may be done with same wastage and qty of import may therefore be recommended as 1.03Kg/Kg content in export product.

This issues with approval of Director (ME).


5/2/15
(KSSodhi)
Asstt Director (ME)

Sh Hardhan Das, FTDO, DGFT, Udhyog Bhawan, New Delhi
O/o DC, MSME UO No 30(208)/2014-ME dated 05.02.15

in NO 1298 DESA
5-2-15

**Department of Industrial Policy & Promotion
(TSW)**

**NC meeting dated 24/02/2015- Case No. 75/17/81 (M/s. Welspun Corp Limited)
(Advance Authorization No. 3410040809 dated 18.12.2014)**

Advance Authorization may be ratified as under:

1. Quantities of export products at Sl. No. 1 may also be specified as under in addition to its weight.
 1. OD 24" (609.60 mm)x 14.30 mm WThk – qty 40795 mtrs.,
 2. OD 24" (609.60 mm)x 15.91 mm WThk– qty 325 mtrs.
2. Quantities of export products at Sl. No. 2 may also be specified as under in addition to its weight.
 1. OD 32" (812.80 mm)x 17.64 mm WThk – qty 135000 mtrs.,
 2. OD 32" (812.80 mm)x 22.24 mm WThk– qty 15000 mtrs.,
 3. OD 32" (812.80 mm)x 25.45 mm WThk– qty 6246 mtrs.,
3. Word "Relevant" may be prefixed with the description of import item at Sl. No.1.
4. Thickness of import item at Sl. No.1 may be specified as " 14.30 mm, 15.91 mm, 17.64 mm. 22.24 mm & 25.45 mm".
5. Taking clue from SION at Sl. No. C-1291/C-1292, quantities of import items may be allowed as under:
 - (i) Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 67908.5 MT as 1.05 MT/MT content in the export products.
 - (ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 268159.2 Kgs.
 - (iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 245647.8 Kgs inclusive of 5 % wastage.
 - (iv) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 108056 Kgs inclusive of 5 % wastage.
 - (v) Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as 1616491 Kgs. inclusive of 5 % wastage.
 - (vi) Quantity of import item at Sl. No. 6 viz. Internal Epoxy Lining may be allowed as 96391 Kgs. inclusive of 5 % wastage.
 - (vii) Quantities of import items at Sl. No. 7 may be allowed within 6 % of fob value of exports.

Norms committee may take a view

← 24/3/15
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/24/2015-TSW/190 dated 10/03/2015

Dr. No. 1168 24/3/15

- 140 -

191
24.02.15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

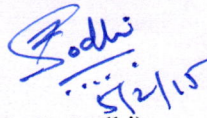
30(210)/14-ME

Subject: Advance authorization no 0410159915 dated 19.12.14 in respect of M/s Jain Metal Rolling Mills..

Taking cue from C 1153 norms may be fixed as follows:-

- Import may be allowed for 4761 MT inclusive of 58.7% wastage.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Pradyuman Sahu, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(210) 2014-ME dated 05.02.15

Dr No 306-DESA
9-2-15

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- 141 -

192
24.02.15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

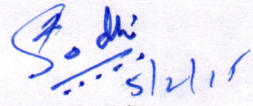
30(209)/14-ME

Subject: Advance authorization no 0410159914 dated 19.12.14 in respect of M/s Jain Metal Rolling Mills..

Norms may be fixed as follows:-

- Import may be allowed for 1020 MT inclusive of 2% wastage.
- "Refined" word to be prefixed in the export item description.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Pradyuman Sahu, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(209) 2014-ME dated 05.02.15

On No 1305-DESI
9.2.15

NF

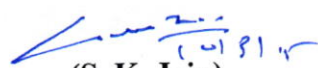
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/02/2015 - Case No. 34/17/81 (M/s Codina Metalic private Limited)
(Advance Authorization No. 0410159916 dated 19.12.2014)**

Firm may be asked to submit the following information:

1. Size of export item.
2. Detailed calculations for the quantity of import item with wastage claimed at each stage of manufacture supported by documentary evidence/drawings etc.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/24/2015-TSW/193 dated 10/03/2015

*Am x10 1469-DESH
10-3-15*

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

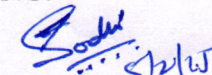
30(202)/14-ME

Subject: Fixation of input output norms in respect of M/s Star Exports, Mumbai,
in respect of advance authorization bearing no 0310792261 dated 22.12.2014

The following information is required before norms can be fixed:-

- Quantity/percentage of import product in export product.
- Detailed process of manufacturing with stage wise wastage there in

This issues with the approval of Director (ME) for taking view by NC.


(K.S.Sodhi)
AD (ME)

Sh Hardhan Das, FTDO, DGFT, Udhyog Bhawan, New Delhi
O/o DC, MSME UO No 30(202)/2014-ME dated 05.02.15

By No 1295-DESH
5-2-15

1991

2-10

Office of the Attorney General

Department of Justice

Subject: [Illegible]

Reference is made to [Illegible]

Enclosed for the [Illegible]

are [Illegible]

for the [Illegible]

Enclosed for the [Illegible]

[Illegible]

Very truly yours,

[Illegible]

2-10-91

- 144 -

195
24.02.15

24.02.15

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O.BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI.400 020.

FILE .NO. 03/ 95/ 040/ 780 /AM - 15 / 100 DATE: 22/12/2014

To,
Norms Committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi 110 011.

Kind Attn: SHRI PRAVEEN SHARMA ,DYDGFT, NC-I

Sub: Grant of Advance Authorization of **Net to Net basis**
in terms of Para 4.7 of HBP/ **Repeat Basis** as per Para 4.7.1
& 4.7.2 of HBP (Vol.I) 2009-14.

Sir,

M/s. MAYFAIR INTERNATIONAL, , MUMBAI
Mumbai- have been granted Advance Authorization No.0310792255 dt 22.12.14
. The copies of application are not being forwarded to Headquarters due to the following
reasons

The Advance Authorization has been issued on **Net to Net basis** in terms of
General Note No.4 of Engineering Product inserted by Public Notice No.46 dated
6.11.2002.

✓ The Advance Authorization has been issued on **Repeat Basis** in terms of Para 4.7
read with Para 4.7.1 & 4.7.2 of HBP (Vol.I) on basis of decision of Norms Committee in
copy of decision enclosed

Yours faithfully,

(D.T.PARATE)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE

13/11
SR. Adnan Gk
DESI

for NCD
16/11/15
B. K. B.

✓ In NO 447-DESI-1
16-1-15

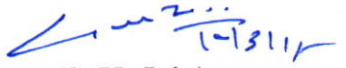
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 24/02/2015 - Case No. 44/17/81 (M/s L.D.D.N Impex) (Advance Authorization No. 0510392549 dated 22.12.2014)

Firm may be asked to submit the following information:

1. Requirement of each import item- export product wise.
2. Total requirement of each import item, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/24/2015-TSW/196 dated 10/03/2015

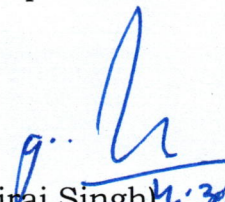
By MO 1470-DESA
10.3.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s TPP Technologies Pvt. Ltd. for ratification of norm of AA No. 0710107262 dated 23.12.2014.

O/o DGFT may refer to firm's application forwarded to this office under above reference. The application of the firm has been examined and it is observed that we have recommended ratification of norm of AA No. 0710090495 dated 13.08.2012 issued to the same firm for the export of same product. Subject authorization may therefore be ratified on repeat basis.

This issue with the approval of IA (KKT).


(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT

DHI UO No 3(28)/2015/TSW(B)/

dated 04.03.2015.

*On No 1422-DES-II
5-3-15*

- 147 -

198
24.02.15

198
24.02.15

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE (CLA)
A-WING, INDRAPRASTHA BHAWAN, INDRAPRASTHA ESTATE, NEW DELHI-110002

File No.05/23/40/442/AM15/ZALC-I/CLA

Dated 26.12.2014

To

The Director General of Foreign Trade
Udyog Bhawan,
New Delhi-110011

DES-1
1123238
30/12/14

(PRODUCTS :ENGINEERING (NC-II))

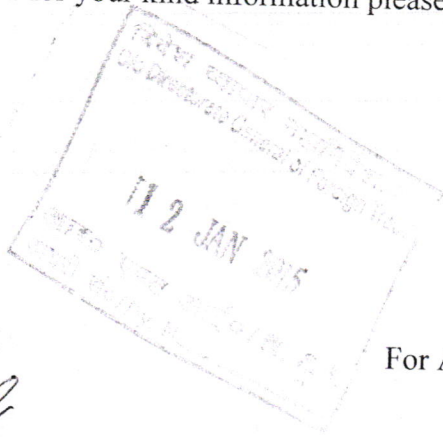
Subject: Granting of Advance Authorization No. 0510392587 dated 26.12.2014 to M/S
KUMAR ENGINEERING WORKS.

Sir,

M/s **KUMAR ENGINEERING WORKS**, had applied for advance authorization under Para 4.7.1 of HBP-2009-14 (Vol.1). After examination of the case, the subject authorization has been issued under following (ticked) Para.

- ✓ 1. Under Para 4.7.1 of HBP-2009-14 (Vol.1) on repeat basis as per decision of Norms Committee taken in **Meeting No.2/81- ALC-2/2014 DTD.20.04.2014**
- 2. Under Para 3.9.1 of Policy Circular No.20 dated 05.12.2007.
- 3. Under Para 3.7 of Policy Circular No.20 dated 05.12.2007.

Therefore, this office is not sending sets of application to you for the ratification of adhoc norms. This is for your kind information please.



Yours faithfully,

(UTPAL KUMAR ACHARYA)

Dy. Director General of Foreign Trade

For Additional Director General of Foreign Trade

Email : utpal.acharya@nic.in

Telephone No. 011-23379116

21/10/21-DES-1
13.1.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Kotsons Pvt. Ltd. for ratification of norm of AA
No. 0610038024 dated 31.12.2014.

Reference above application it is observed that there are existing SION at
Sl. No. C-334 & C- 326 for the export products. Norm for subject authorization
may therefore be ratified as under:

1. For export product at Sl. No. 1 & 2 Import item no. 1, 2, 6 & 7 may be allowed as per SION C-334.
2. For export product at Sl. No. 3 Import item no. 1, 2, 6 & 7 may be allowed as per SION C-326.
3. Import item no. 3, 4, & 5 are components may be allowed on net to net basis as per condition of GN-4 for engineering products.

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(30)/ 2015-TSW(B)/ 7X dated 02.02.2015

Dr. M. B. D. S. A.
10.2.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Kotsons Pvt. Ltd. for ratification of norm of AA
No. 0610038023 dated 31.12.2014.

Reference above application it is observed that there is an existing SION
at Sl. No. C-334 for the export product. Norm for subject authorization may
therefore be ratified as under:

1. Import item no. 1, 2, 6, & 7 as per SION C- 334.
2. Import item no. 3, 4, 5 are components and may be allowed on net to
net basis as per condition of GN-4 for engineering products.

(Gajraj Singh) 2/2/15
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(29)/ 2015-TSW(B)/26 dated 02.02.2015

In No 1320-DES-II
10.2.15

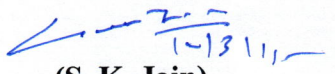
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 24/02/2015 - Case No. 50/17/81 (M/s Alstrong Enterprises India Pvt. Ltd.) (Advance Authorization No. 0510392636 dated 31.12.2014)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Thickness of aluminium coil/Aluminium Colour coated coils in export products at Sl. No. 1 & 2 have been indicated as 0.25 mm & 0.50 mm respectively, whereas, in import items it has been indicated as 0.21 mm. , & 0.46 mm respectively The same may be clarified and their correct thicknesses may be indicated.
3. Detailed calculations for the quantities of import items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/24/2015-TSW/201

dated 10/03/2015

*By No 1471-DESA
10-3-15*

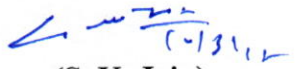
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 24/02/2015 - Case No. 79/17/81 (M/s Siechem Technologies Pvt. Limited) (Advance Authorization No. 0410160031 dated 13.01.2015)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 5607.25 Kgs. after taking clue from Engineering Table 5.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/24/2015-TSW/203 dated 10/03/2015

*By No 1444-DESH
10-3-15*

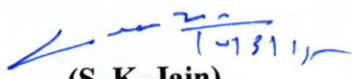
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 24/02/2015- Case No. 1/17/81 (M/s Arfin India Limited) (Advance Authorization No. 0810134521 dated 05.02.2015)

Advance Authorisation may be ratified as under:

1. Quantity of import item at may be allowed as applied for i.e. 318 MT as 1.06 Kgs./Kg. content in the export product.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/24/2015-TSW/207 dated 10 /03/2015

*By No 1445-DESAI
10.3.15*

- 154 -
F. No. 46011/21/2010-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

S. No. 106
15/11/14
Normal case
SI. No. 187
24.02.15

Shastri Bhawan, New Delhi-110 001
Dated, the 22nd August, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Leitner Shriram Manufacture Ltd. for the import of raw material against the export of FRP Rotors Blades. (Advance Authorization No. 0410110189 dated 15.12.2009).

The undersigned is directed to refer to DGFT U.O. No. 01/81/50/488/AM10/DES-II/69 dated 25.07.2014 on the subject mentioned above. The comments on the above proposal has already been forwarded vide O.M. No.46011/21/2010/PC-II dated 31.1.2011 (Copy enclosed).

2. This issues with the approval of competent authority.

Shri. Haradhan Das,
FTDO, O/o, DGFT, (DES-II)
Udyog Bhawan,
New Delhi-110001

/

L. Vir
(Dharam Vir)
Section Officer
Tele:- 2338 2575

*By A/O 723 DES-II
25-8-14*

- 155 -

No. 46011/21/2010 -PC.II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhavan,
New Delhi-110 001.
Dated, the 3rd January, 2011.

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Leitner Shriram Manufacture Ltd. for the import of raw material against the export of FRP Rotors Blades (Advance Authorization No. 0410110189 dated 15.12.2009).

The undersigned is directed to refer to DGFT's UO No. 01/80/50/00488/AM10/DES-II/990 dated 17.03.2010 on the above mentioned subject. The proposal of the firm has been examined in this office and the firm was advised to furnish additional information vide this office letter dated 19.04.2010 (copy enclosed). The firm subsequently furnished the reply vide their letter dated 16.08.2010.

2. The manufacturing process of FRP Rotor Blade is a complex multi stage process involving various stages like processing of raw materials including cutting of glass fabric into required sizes, moulding of main web, cutting and grinding of main web, moulding of FRP Blade, cutting and grinding of FRP Blade, finishing of blade, painting, assembling etc. Various raw materials to be used in the manufacture of Glass fabric/mat, PVC Foam, Balsa wood, unsaturated polyester resin, consumables, metallic components/parts.

3. As per details submitted by the firm, the weight of one FRP Rotor Blade is 7500 kg, which consists of approx. 3800 kg of glass fabric, 2251 kg resin, 340 kg foam/balsa wood and various other components. The firm was advised to minimize the number of items by combining similar nature of items but instead of 66 nos. initially applied, the firm have now indicated number of items as 236. The reply to Para No. 3 & 5 has been combined by the firm. The wastages based on the data given in Annexure 3 on net content basis works out to be 39.89% on glass fabric, 31.94% on resin system, 25% on foam and balsa etc.

4. In the past, D/o C&PC has visited the unit of M/s. LM Glassfiber India Pvt. Ltd., who are manufacturing and exporting FRP Rotor Blade in the range of 750 kg to 6925 kg +/-2%. The total raw materials, which were numbering around 150 nos. were brought out to 77 items after combining various items of similar nature together. Wastages considered was 15% on PVC Foam, 5% Glass Fiber roving/matt, 5% on Resins and around 31% on Balsa wood, nil wastage on components. The overall cumulative wastage on weight to weight basis was around 24%.

5. Keeping in view, the Norms Committee may decide the present proposal as per the wastages earlier considered and indicated in Para 4.

6. This issues with the approval of Competent Authority.


(Suneel Sachdeva)

Under Secretary to Government of India

Enc.: Copy of letter dated 19.04.2010
And reply dated 16.08.2010 from the firm.

Shri Hardeep Singh
Joint DGFT, Udyog Bhavan,
New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/02/2015 - Case No. C-17 (M/s Paramount Communications Limited)
(Advance Authorization No.0510300201 dated 24.08.2011)**

Norms may be modified as under:

1. Description, quantity & net weight of export items may be modified as under:

Sl. No	Description	Size	Quantity (Kms.)	New weight (Kgs.)
1	Electric Cables, Copper Conductor XLPE insulated, Unarmoured, 1100 Volts	1Cx 935 SQMM	5.23	43204
2	Electric Cables, Copper Conductor PVC insulated, armoured, 1100 Volts	19Cx 2.5 SQMM	2.02	2518
3		2Cx 2.5 SQMM	5.59	2444
4	Electric Cables, Copper Conductor TPLSF insulated, PVC Sheathed, armoured, 1100 Volts	3Cx 2.5 SQMM	54.68	27837
5	Electric Cables, Copper Conductor XLPE insulated, TPLSF Sheathed, armoured, 1100 Volts	4Cx 50 SQMM	5.99	19222
6		4Cx 70 SQMM	6.99	29802
7		4Cx 95 SQMM	2.42	13974
8		4Cx 120 SQMM	2.17	15884
9		4Cx 185 SQMM	4.0	40790
10		4Cx 240 SQMM	0.95	12881
11	Electric Cables, Copper Conductor PVC insulated & Sheathed, armoured, 1100 Volts	5Cx 2.5 SQMM	29.02	17383
12		7Cx 2.5 SQMM	1.46	782
13		12Cx 2.5 SQMM	8.54	8345
14		14Cx 2.5 SQMM	1.95	1991
15		27Cx 2.5 SQMM	2.67	4489
16		2P x 0.5 SQMM	79.33	31922
17		8P x 0.5 SQMM	492.24	347675
18		12P x 0.5 SQMM	22.25	19220
19		16P x 0.5 SQMM	5.33	5912
20		20P x 0.5 SQMM	9.95	12220
21		1P x 1.5 SQMM	6.0	2025
22		2P x 1.5 SQMM	8.28	5723
23		4P x 1.5 SQMM	9.43	8476
24		8T x 0.5 SQMM	12.0	9062
25		1Tx 1.5 SQMM	6.0	2456

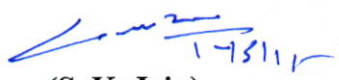
2. Quantities of import item at Sl. No 1 viz. Continuous Cast Copper Rod/Cathodes/Wire bars/Wire Rods(EC Grade) may be allowed as under:

- a) For Export products mentioned at Sl. No. 1 to 15 as 8184.28 Kgs./KM, 405.6 Kgs./KM, 42.55 Kgs./KM, 65.06 Kgs./KM, 1651.19 Kgs./KM,

2216.16 Kgs./KM, 3307.64 Kgs./KM, 4168.14Kgs./KM, 6116.94 Kgs./KM, 8509.18 Kgs./KM, 106.31 Kgs./KM, 154.29 Kgs./KM, 258.46 Kgs./KM, 299.84Kgs./KM & 581.25 Kgs./KM respectively as applied for by the firm taking clue from Engineering Tables 4 & 5.

- b) For Export products mentioned at Sl. No. 16 to 25 as 1.01 kgs/kg content in the Export products.
3. Quantity of import item at S.No.2 may be allowed as under:
- (a) XLPE Compound as 1.05 kgs./kg content in the Export products at Sl. No. 1 & 5 to 10.
- (b) TPLSF Compound as 1.05 kgs./kg content in the Export products at Sl. No. 4 to 10.
4. Quantity of import item at S.No.3 i.e. PVC Compound may be allowed as 1.05 kgs./kg content in the Export products at Sl. No. 2 to 4 & 11 to 25 .
5. Quantity of import item at Sl. No. 4 i.e. Steel Armouring Wire/Strip may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 2 to 25.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/24/2015-TSW/C-17 dated 10 /03/2015

*By No 1446-DES
10.3.15*

Blank Standard Deficiency Letter Format

To

Subject: Ratification of Norms of Advance Authorisation No. dated issued under Para 4.7 of HBP, Vol. I.

Meeting No. Dated:

Export Items:

1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2	Detail technical note on manufacturing process including the relevant flow sheet.
3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4	Weight of each Export Product.
5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import Items:

6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
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Components:

7	Technical characteristics / part numbers, if any.
8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
11(a)	Sheet layout diagram of the material indicating the wastage during blanking
12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
13	Weight of Steel, which requires imported welding material, giving break-up of: (lxxiii) Steel Plates/Sheets upto 30mm thickness (lxxiv) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness (lxxv) Steel Plates/Sheets more than 70 mm thickness. (lxxvi) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
15	Use of export product
16	You are advised to apply for SION
17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
18	It is not clear from the details given in application for the Advance Authorization mentioned above as to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, copy of Project Authority Certificate (PAC) and detailed information alongwith relevant documents may be

		furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may also be provided:- EPCG licence number and date. (i) CIF value of the licence. (ii) Whether this licence was issued under Zero duty or 3 per cent Scheme. (iii) Custom duty saved amount. (iv) Products to be manufactured. (v) How EPCG licence holder intends to discharge the EO against the EPCG licence.
	19	Any other information:
	20	The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to....., Deputy Director General of Foreign Trade, Norms Committee-II, Room No. 204A, DGFT, Udyog Bhawan, New Delhi-110011, E-mail: Office Tel.: 23061562, Extn.....and copy of the same must be endorsed to the technical authority mentioned below:.....

